SL No. 74

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Before the National Green Tribunal
Eastern Zone in Kolkata
O.A. No.49/2024/EZ

Ankur Sharma ... Applicant

-vs-

The State of West Bengal & Ors ... Respondents

Affidavit-in-Opposition for and on behalf of the CLC Tanners Association, the Respondent No.11 to the Original Application

INDEX

Sl.No.	Particular	Annexure	Pages
1	Affidavit-in-Opposition		1 - 28
2.	Extract from Likipedia on Bidyadhari River	A-1	29
3.	Letter of Complaint to Police dated 10-04-06-2023	A-2	30-32
4.	Letter of Complaint to Police dated 16-05-2023	A-3	33- 34
5.	Letter of Complaint to Police dated 15-06-2023	A-4	35-37
6.	Letter to MSME&T Deptt. dated 05-08-2023	A-5	38-39
7.	Email to DM 24-Pgs.(s) dated 29-05-2023 on strike	A-6	40
8.	Complaint to MSME&T Deptt. dated 01-08-2023	A-7	41-46
9.	Complaint to MSME&T Deptt. dated 12-08-2023	A-8	74-48
10.	Complaint dated 13-10-2023 of P.S. against illegal confinement	A-9	49-51
11.	Notice to workers against strike dt.30-05-2023	A-10	52-53
12.	Minutes of High Level Meeting dated 31-05-2023	A-11	54-56
13.	Order of D.M. 24-Pgs.(s) dated 02-06-2023	A-12	57-57A
14.	Environmental Clearance letter dt.15-12-2023	A-13	58
15.	Letter dated 27-02-2017 & 09-03-2018 on plantation contribution	A-14	59-61
16.	ISO and other OHAS Certificates	A-15	62-66
17.	Certificate of Council for Leather Exports	A-16	67-68

09 JUL 2024

18.	Consent to Operate dated 01-10-2021 of CETP	A-17	69-75
19.	LGW protocol requirements and certificate	A-18	76-85
20.	Letter dated 24-01-2022 of KMDA & Letter dated 28-10-2021 of MSME&T Deptt. GoWB	A-19	86-87
21.	Consent to Operate dt. 23-2-2023 of Bio-Gas Plant	A-20	88-93
22.	SOLIDARIDAD leaflet on sustainable development	A-21	94-95
23.	Letter of Intent executed with ILSA Group	A-22	96-109
24.	Letter of submitting Expert Report on ETS Pipe line work to MSME&T Deptt. dated 27-06-2024 and letter of Expert Institution dated 14-04-2024	A-23	110 - 114

Filed by

Akbar Ali

Advocate

For the Respondent No.5

Email: reach.akbar.khalid@gmail.com

(M): 7980039063/9831140924

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Before the National Green Tribunal
Eastern Zone in Kolkata
O.A. No.49/2024/EZ

Ankur Sharma ... Applicant

-vs-

The State of West Bengal & Ors ... Respondents

Affidavit-in-Opposition for and on behalf of the CLC Tanners Association, the Respondent No.11 to the Original Application

I, MD. ZIA NAFIS son of Late Md. Nafis aged about 49 years by faith Muslim by occupation business and residing at 2B, Colonel Biswas Road, Kolkata-700019 P.S. Karaya, do hereby solemnly affirm and say as follows :-

1. I am the Joint Secretary of the CLC Tanners Association, the Respondent No.11 in the instant matter (hereinafter referred to as "Respondent Association"). I am duly authorized and empowered inter alia to represent the Respondent Association in the instant case and to sign and verify writ petition and any other papers and pleading connected thereto in the name and for and on behalf of the Respondent Association. As such I am competent and empowered to sign and verify foregoing affidavit for and on behalf of the Respondent Association.

2. That a copy of an original application purporting to be under Section 18(1) read with Sections 14 & 15 and under Section 18(2) of the National Green Tribunal Act, 2010 verified by an affidavit affirmed by the Applicant, Ankur Sharma, and notarized on 26-02-2024 (hereinafter referred to as the **"said application"**) has been served upon the Respondent No.11 pursuant to the order passed on 14-03-2024 by this Learned Tribunal. I have read the contents of the said application and understood the meaning, contents and purport thereof.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

3. At the very outset, I deny and dispute each and every allegation, contention and/or averment contained in the said application, as if the same has been traversed, rebutted and denied in seriatim save and except what are expressly and specifically admitted herein and save and except what are matters of record and what are truly and correctly appearing and transpired from such records and put the Applicant into the strict proof of allegations.

4. The Respondent Association humbly submits as follows:

(i) The said application is not maintainable in law and on facts.

(ii) The application is bad for want of tenable cause of action. There is no dispute giving rise to substantial question relating to environment which warrants adjudication or settlement by this Ld. Tribunal.

(iii) The Applicant is guilty of deliberate suppression of material facts. The Applicant has made knowingly misleading and exaggerated statements and baseless & incorrect allegations far from the truth at the ground level.

(iv) The baseless and concocted allegations of polluting Bidyadhari River through Karaidanga Canal (which drains out untreated domestic waste water of the city of Kolkata), damaging East Kolkata Wetlands and other agricultural land, contamination of soil and underground water, unauthorized extraction of underground water and violation of environmental law are all designed with malafide intention and nefarious design to tarnish the eco-friendly image and goodwill of the Calcutta Leather Complex (hereinafter referred to as **"CLC"**) in the international leather market and to cause irreparable damage to the export of leather and leather goods from Eastern India notwithstanding the fact that the complex is Asia's largest Integrated Leather Complex which is fully equipped with centralized pollution control and effluent treatment system. CLC is functioning in eco-friendly manner for which reason its product is acceptable worldwide, particularly, in European and American markets.



(v) Bidyadhari river is a sewage fed tidal river which originates near Haringhata in Nadia District and then flows through Deganga, Habra and Barasat areas of North 24 Parganas before joining the Raimangal River in the Sundarban. CLC is situate in South 24-Parganas and has no nexus with Bidyahari River. Small streamlets like Nona Gung, Noai, Sunti and Yamuna rivers form the river systems of Bidyadhari. Bidyadhari river now carry little freshwater as they are mostly cut off from the Ganges, the main source of fresh water. As a result of subsidence of the Bengal Basin and gradual eastward tilting of the overlying crust the Hoogly-Bhagirathi channels have progressively shifted eastwards since the seventeenth century (Reference Wikipedia https:/en.wikipedia.org›wiki›Bidyadhari_River). Copy of the extract from Wikipedia title 'Bidyadhari River' is annexed herewith and marked with Annexure-**A1**.

(vi) Every tannery unit has its own Preliminary Treatment Plant inside tannery premises where effluent generated during tanning process is treated and chrome is segregated thereafter effluent is discharged into Effluent Transportation System (ETS) for transporting to Common Effluent Treatment Plant (CETP) for secondary treatment and final discharge of treated effluent at the designated out fall channel viz., Karaidanga Khal/Canal and also known as Basanti Canal running by the side of Kolkata-Basanti Highway to fall out into River Kulti.

(vii) The main drains which are flowing towards the Calcutta-Basanti Road are connected to SWF (Storm Water Feeder) and those flowing to the backside of CLC area are connected to Karaidanga Canal. The Karaidanga Canal which runs alongside of Basanti Highway is one of the drainage Channels of the Kolkata drainage outfall system which carries untreated domestic/sewage and other liquid waste discharged by the City passes through Dhapa Lock pumping station and Bantala cross regulator gate alongside of the Basanti Highway. Storm Whether Feeder system caters mainly the city drainage, during its long distance flowing, it also receives drainage water from a city contiguous parts and also rural urban areas, which are developing rapidly.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

(viii) The Kolkata drainage outfall system mainly consists of Storm Whether Feeder & Drainage Water Feeder (S.W.F. & D.W.F.) channels. The S.W.F. system which include both Town Head Cut (T.H.C.) and Suburban Head Cut (S.H.C.) channel, after receiving storm water discharge flows down further eastward direction for out falling at river Kulti, approximately 35 km away from the Ballygunge pumping station.

(ix) It may be mentioned that the S.W.F. system caters discharge not only from the city of Kolkata, but also Suburban and rural areas where Kolkata proper with contiguous suburban areas of about 121 sq.km and that of contiguous rural area is 177 sq.km and together with it comes to 300 sq.km. The said channel does not outfall into Bidhyadhari River. (Reference Article of Mr. Anjan Chatterjee uploaded in internet on 27-09-2017 titled "An Overview of Kolkata Drainage System & Major outfall channels")

(x) The applicant is also guilty of abusing some of the photographs of unidentified location other than CLC. I state that water-logging shown in the photographs annexed to the said application had occurred in few location in tannery zone of CLC due to two folds reasons:-

a) The workers' act of non-cooperation and sabotage during illegal workers' strike at Common Effluent Treatment Plant in CLC (hereinafter referred to as CETP) which triggered out of unjustified and premeditated violent protest on 10-04-2023 by CETP workers and staffs against management resulting complete shutdown of administrative office of the Respondent Association in CETP Complex on and from 10-04-2023 till normalcy restored by the end of 2023 with the intervention of the Minister-in-Charge, MSM&T Department of the Government of West Bengal;

b) The collateral damage had caused to the underground pipes of Effluent Transportation System (ETS) in few locations while digging trench for laying down pipes in implementation of the up-gradation project of ETS by the Kolkata Metropolitan Development Authority, the Respondent No.7 herein,

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

which is the implementing agency of "Mega Leather Cluster Project" for expansion of Leather Industries in CLC.

In this connection copies of the complaints dated 10-04-2023, 16-05-2023 15-06-2023, 05-08-2023, 29-05-2023, 01-08-2023, 12-08-23, 13-10-2023 lodged against CETP workers for causing wrongful and forcible disruption of operation and function of pumping system, CETP, blocking/sealing pipelines of the effluent transportation system, illegal strike with the police and other authorities concerned together with copies of notice against illegal strike dated 30-05-2023 and Minutes dated 31-05-2023 of High Level Meeting chaired by Hon'ble Minister-in-charge, MSME&T Department Government of West Bengal on the issues of labour unrest constituting enquiry committee and copy of letter of District Magistrate dated 02-06-2023 and collectively marked with Annexure **A-2, A-3, A-4, A-5, A-6, A-7, A-8, A-9, A-10, A-11 and A-12**.

(xi) The said application is malafide, vindictive and against the public interest. The allegations of causing gross pollution and environmental damages by Kolkata Leather Complex is baseless, incorrect and motivated and is the tips of a larger conspiracy to uproot leather industries for promoting real estate activities and commercial exploitation of the remaining unutilized CLC land and its periphery areas.

(xii) The said application is opposed to the settled principle of maintainability of equilibrium between industrial growth and environmental and climate protection. The leather industry operating in CLC and its allied and ancillaries like leather goods, chemicals, raw hide/skin markets are sources of livelihood for lakhs of people and provides direct and indirect employment to a large section of the unskilled, semi-skilled, skilled, technicians and self employed persons in leather sector.

(xiii) The applicant has indulged in abuse of the process of law by blowing out of proportion temporary interruption caused in operation of CETP during workers unrest and up-gradation of old CETP Modules I to IV and ETS. The

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/18
Expiry Date
15.09.2024
GOVT OF WEST BENGAL

applicant has sensationalized with malafide motive consequences of such interruption and purported to raise unwarranted alarm.

(xiv) The Applicant is acting at the dictate and behest of his mentor, Mr. Subhas Datta, a self proclaimed environmental activist like the applicant, against whom a criminal case being KLC P.S. Case No.137 dated 09-11-2022 corresponding to G.R. Case No.7095 of 2022 has been registered under Sections 406/506 IPC on the complaint of the Respondent Association The pleadings in the said application inter alia Supreme Court directives for relocation of Calcutta Tanneries, CAG Report and registration of KLC P.S. Case No.90 of 2015 against the Developer of CLC (M.L.Dalmiya & Co. Ltd.) are all based upon information which were shared confidentially with Mr. Subhas Datta by the management of the Respondent Association when he was in good relation with the Respondent Association and its management and was negotiating to join the Respondent Association on salary basis.

xv) Allegations of constructions of tannery buildings and unauthorized extraction of underground water by tanneries in CLC causing shortage of drinking water in the periphery areas of Calcutta Leather Complex are baseless, misleading, exaggerated, incorrect and motivated. In this context it is pertinent to mention that the production capacity of the CLC was determined on the basis of availability of 30 MLD ground water in CLC in 1996 ascertained after detailed Geo-hydrological field investigation and findings of the Geological Survey of India. Accordingly 'Revised Final Version of Detail Project Report (Abridged) of CLC" sanctioned 6 (six) Modules of Common Effluent Treatment Plant (CETP) each having treating capacity of 5 MLD. However only four (4) Modules of CETP were erected and resultantly for the last two decades production capacity of tanning industries in CLC has been limited to only 20 MLD and 10 MLD remains unutilized till date. The Respondent Association craves leave to refer to the original approved Revised Detailed Project Report (Abridged) of CLC if required at the time of hearing.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

(xvi) Presently under Mega Leather Cluster Project (MLCP), a joint project of the Government of India and the Government of West Bengal for expansion of leather industry in CLC, the production capacity of the leather manufacturing industries in CLC has been increased from original sanctioned 30 MLD to 40 MLD for which Environmental Clearance has been granted to the Respondent No.7, (the implementing agency of MLCP), by the State Environment Impact Assessment Authority, West Bengal vide letter dated 15-12-2023. Under MLCP additional 4 (four) Modules Nos. 5 to 8 of CETP each having treating capacity of 5 MLD of tannery effluent have been constructed for the use of new tanneries. Although process water consuming capacity has been increased but till date production capacity of the CLC is limited to 20 MLD, since all Modules 1 to 8 are not operational and new tanneries are yet to become operational. Copy of the Letter of Environmental Clearance dated 15-02-2023 is annexed hereto and marked with Annexure **A-13**.

(xvii) It is also pertinent to mention that under MLCP, the old Modules I to IV of CETP, which have been maintained and operated by the Answering Respondent uninterruptedly for the last two decades, have been revamped and upgraded in between 2022-2023 and the same are yet to resume its operation since work of up-gradation of its Effluent Transportation System (ETS) is under process through Respondent No.7. The upgrading work of ETS is causing overflow in few points and heavy rain further added to the misery since CLC has been developed in low land and outfall is at tidal based Karaidanga Drainage Canal/Storm Water Feeder.

(xviii) In between 2022 to 2023 the Modules I to IV of the CETP were shut down in phased manner for facilitating execution of upgrading work by the contractor appointed by KMDA and the effluent meant for secondary treatment at the Modules I to IV of CETP was diverted phase-wise to newly constructed Modules 5 to 8 of CETP for secondary treatment and final discharge. The said Modules 5 to 8 of CETP are being exclusively run, maintained and operated by the contractor engaged by the Respondent No.7 since its construction.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

(xix) Hence, since shutting down of CETP Modules 1-IV in 2022-2023 till now the Respondent Association is not running and maintaining CETP Modules either Modules I to IV which is being upgraded or new Modules V to VIII of CETP which is operational and treating effluent discharged by existing operational tanneries. Therefore Respondent Association is not responsible for secondary treating of effluent discharged by tanneries after preliminary treatment at their respective tannery units at CLC.

(xx) The Application is otherwise bad in law and barred by limitation and the same is liable to be dismissed with exemplary cost.

5. Without prejudice to and fully relying upon above submissions, I beg to state the following facts which are relevant for disposing of the instant matter:

(i) The CLC Tanners Association, the Respondent No.11 herein is an umbrella association of around 350 tanneries operating in Calcutta Leather Complex. The Association is a non-profit making company incorporated in 2004 under section of 25 of the Companies Act, 1956 with the paramount object to promote, further and protect the interest of the leather and allied industries and environment for the common benefit and to prevent health hazards with the main objective of environmental cleanliness at CLC.

(ii) That majority member tanners of the Respondent Association were previously operating their tanneries in erstwhile leather township comprising of four adjoining areas of Tangra, Tiljala, Topsia and Pagladanga in eastern fringe of the city of Calcutta. They have relocated at the said CLC to operate and function in an eco-friendly manner with the prospect of expansion of business activities in due compliance of the orders and directives of the Hon'ble Supreme Court of India contained in the Judgment and Order dated 19-12-1996 pronounced in a Public Interest Litigation writ petition being W.P.(Civil) No.3727 of 1985 (M.C. Mehta & Ors –vs- Union of India & Ors Re: Calcutta Tanneries) and subsequent review proceedings arising out there from inter alia rejecting the plea that CLC area is a part of wetland and holding 'virtually shifting of the tanneries from the above location to another place and

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

construction of common effluent treatment plant is the only practicable solution to control the environmental degradation as a whole'. The Hon'ble Supreme Court of India had indeed monitored development of CLC and its infrastructures in 1100 acres of earmarked area and relocating process in between 1994-2003. I humbly crave leave of this Hon'ble Bench to refer the above reported Judgment and orders, if necessary. at the time of hearing

(iii) The Government of West Bengal vide agreement dated 18-05-2005 has entrusted with the Respondent Association the entire responsibilities of the maintenance, management and operation of four Modules of CETP Common Effluent Treatment Plant (CETP) and its components such as Effluent Transportation System (ETS), Common Chrome Recovery Plant (CCRU), Mobile Chrome Recovery Unit (MCRU), Pumping Stations/Systems and all other infrastructural assets related thereto (hereinafter referred to as the said "pollution control infrastructural assets") and roads and street lights in Tannery Zones of CLC together with security and safety of the said pollution control infrastructural assets in Calcutta Leather Complex on "No Profit No Loss Basis". The said agreement is still valid, binding and subsisting. I humbly crave leave of this Hon'ble Bench to refer to the relevant clauses of the said maintenance and operation agreement at the time of hearing, if necessary.

(iv) In furtherance to its primary objectives since 2005 the Respondent Association has been uninterruptedly possessing and holding the said pollution control infrastructural assets and discharging the responsibilities of the operation management and maintenance of the said pollution control infrastructural assets in CLC at its own cost and expenses on no profit no loss basis uninterruptedly, satisfactorily and successfully under the supervision of the Respondent No.5 and Nodal Office of the Government of West Bengal with unblemished record and without any complaint from any section of the society or inhabitants of the surrounding areas and without issuance of statutory show cause for breach or violation of any environmental laws, guidelines, regulations and norms.



(v) The Respondent Association has duly complied with and taken all necessary and appropriate steps as and when required to fulfill statutory requirements and norms or guidelines time to time prescribed by the Central or State Pollution Control Board either in the matter of the operation of CETP, safe discharge of treated effluent into designated Karaidanga Canal and safe disposal of CETP/Tannery Sludge at the designated site at Haldia through RAMKY, the agency authorized by the Respondent No.5 till Landfill site was provided in 2023 by the State Government on the land earmarked for Solid Waste Management System in Mouja Andulguri which situates nearby to the CETP Complex in CLC or in the matter of operation and function of tannery units.

(vi) In fulfillment of the requirement the treated effluent is tested in fully quipped Testing Laboratory set up in CETP Office Building being maintained and operated by the Respondent to ascertain that the effluent received from tannery units into CETP and treated effluent at the outlet of CETP meets requisite parameters for final discharge into Karaidanga Drain/Canal and daily report is required to send to the West Bengal Pollution Control Board based on which the respondent No.5 issues monthly analysis report on quality of waste and treated effluent. The respondent association has also in due compliance of the directives of the Central Pollution Control Board installed 'online digital monitoring system' for constant vigil and transmission of data to Central Pollution Control Board in respect of operation of Common Effluent Treatment Plants. Besides, the Respondent Association also keep watch on tannery unit activities inside tannery concerning discharge of effluent into ETS by conducting surprise inspection and take actions against erring unit. Above systems shows that there is strict and effective checks and balance system of the authorities concerned in CLC to control pollution.

(vii) Mention may be made that the Respondent Association has engaged 12 managerial staffs, 35 CETP technical staffs, 47 security guards and 116 workers for operation and maintenance of Modules I-IV of CETP, ETS, Pumping System, Common Chrome Recovery Unit and Mobile Chrome Recovery Unit, Suction Machine Vehicle.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

(viii) The Respondent association and its member tanners have collectively incurred hundreds of crores of rupees in the last two decades in operation and maintenance of the said pollution control infrastructural assets to protect environment and prevent pollution and damage or degrade of environment and climate and also ensuring functioning of its member tanners is in eco-friendly manner in CLC. The Respondent Association has immensely contributed to bring tangible growth in the leather sector increasing foreign exchange revenue and has generated lakhs of employment in the State.

(ix) The Respondent association has challenged in the writ jurisdiction of the Hon'ble High Court Calcutta in W.P. No.2966 of 2016 inter alia act of urbanizing further the area surrounding CLC which is a buffer zone of East Calcutta Wetlands. The CLC area covers 1100 acres while declaring Sector-VI Industrial Township Area in and around CLC the State Government has increased Industrial Township Area for urbanization on to 2700 acres which has activated and attracted land sharks in the area and resulted increase in construction activities outside CLC and caused unjustifiable immense pressure on the existence of leather industries in CLC. The said writ petition is pending adjudication.

(x) It is pertinent to mention that one of the considering factors in selecting and approving the present location of CLC for relocation of Calcutta Tanneries was depopulated area in buffer zone of East Calcutta Wetlands which is for being 'no construction zone' little scope of urbanization and to ensure operation of tanneries far away from urban area so that no further relocation is required for generation to come.

(xi) Instant application is indeed curiously silent on such important issue of more urbanizing of the sensitive areas surrounding CLC to benefit land sharks and developers who have acquired large plots of land around CLC for real-estate and commercial exploitation purpose since Sector-VI Industrial Area is declared and the same being connected with Rajarhat New Township and the CLC area has been brought under jurisdiction of the Kolkata Police.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

(xii) The Respondent Association has also contributed maintenance cost of plantation and for new plantation and preserving landscaping, greenery, horticulture and beautification in CLC in joint collaboration of the Government of West Bengal. There are five water bodies which covers total area of 109.71 acres in CLC primarily for ecological balance and environmental purpose but also for the purpose of harvesting rainwater to meet shortage of process water for the tanneries and to recharge/refill underground water layer.

(xiii) The respondent association has also aborted an attempt by a real estate developer from encroaching portion of water body by obtaining order from the Hon'ble High Court in W.P. No. 30367 of 2015. The applicant was nowhere in the picture when water bodies in CLC were being encroached and greenery was being not preserved and protected for better ecological balance and climate. Letter of MSME&T dated 27-02-2017 and 09-03-2018 are annexed hereto and marked with Annexure-**A-14**. I crave leave to refer to the order passed in the said writ petition, if necessary.

(xiv) The Respondent Association is holding ISO Certificates on Environment Management System and Occupational Health & Safety Management Systems and also holding OHSAS Certificate in CLC and got various credentials, certificates as also endorsements of appreciations on visitor's Book from visiting authorities and high dignitaries from foreign consulates/embassies. The Respondent Association is also a recipient of Certificate of India's Best Performing CETP 2016-2017 awarded by Council for Leather Exports, sponsored by Ministry of Commerce & Industry, Government of India. Copies of above mentioned Certificates are annexed hereto and marked with Annexure **A-15** and **A-16**.

(xv) It is stated that 'Consent to Operate' under the provisions of the Environmental law in respect of CETP in CLC has been uninterruptedly renewed periodically for the last two decades by the West Bengal Pollution Control Board after being fully satisfied with regard to the compliance of all statutory provisions, rules, regulations, norms and guidelines time to time prescribed by the statutory body viz., Central and State Pollution Control

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Board, Water Investigation Directorate. Copy of the last letter of "Consent to Operate' in respect of CETP Modules I to IV in CLC bearing Consent letter No.CO/2/984 dated 01-10-2021 valid till 30-09-2026 is annexed hereto and marked with Annexure **A-17**

(xvi) The member tanneries of the Respondent Association are adopting cleaner technology during tanning and manufacturing process. Desalting machines are being used as prescribed by the Central Pollution Control Board to reduce TDS level in the effluent. Water consumption reading meters installed in every tannery unit. In-house cleaning and discipline are being done and checked on regular intervals on surprise inspection. The preliminary treatment plant is strictly operated uninterruptedly and surprise inspection is conducted on regular basis by the staffs of the Respondent Association to detect breach of condition precedent of Consent to Operate in respect of tannery unit and to take necessary action. Segregation & collection of chrome and cleaning of sludge bed are done regularly. Cleaning service with mobile suction machine is being provided by the Respondent Association on regular basis.

(xvii) That considerable numbers of member tanneries of the respondent Association are auditing their tanneries for LWG Certificate for better operation management, improved environmental performance, global recognition, global market access & reach. Leather Working Group (LWG) is a global multi-stakeholder community committed to building sustainable future with responsible leather. It derives best practices and positive social and environmental change for responsible leather production. LWG has developed a set of protocols and standards for leather manufacturers to follow with the aim of improving the environmental impact and overall sustainability of leather production. Common Effluent Treatment Plant performance is a critical factor in obtaining the LWG 7.2.4 tannery certification. To achieve LWG Certification tanneries must demonstrate that CETP is effectively treating waste water, meeting the required environmental standards and operating efficiently. In this connection LWG 7.2.4 audit scoring requirements and Leather Manufacturer's

Protocol and LWG Certificate is annexed hereto and marked with Annexure **A-17.**

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

(xix) The State Government has been developing solid waste disposal system (Landfill Site) on the land earmarked for the said purpose in Andulguri Mouza bordering CLC area. The Temporary Landfill site has been provided for the safe disposal of hazardous solid waste at the designated site adjoining earmarked site. Vats are not used at all for collection of nonhazardous solid waste. CETP sludge generated by new Modules 5 to 8 of CETP are being dumped at the temporary landfill site by the Contractor of the said CETP Modules who is maintaining and operating the said new Modules of CETP. Copy of the letter of the Respondent No.7 bearing No.85/KMDA/HOUSING(RE)/W-137/2014(Pt.III) dated 24-01-2022 allowing the said dumping at the said temporary landfill site along with a letter dated 28-10-2021 of the Nodal Office (MSME&T Department of Government of West Bengal) is annexed hereto and collectively marked with Annexure **A-19**.

(xx) The tanneries are endeavoring to reduce carbon footprint through, mechanical process for desalting, enzyme-based tanning process etc., to bring down TDS in the tannery effluent to the desired level.

(xxi) The tanneries have adopted and are under constant process of adopting Cleaner Technologies to contribute to green economy and for transition towards a low-carbon, resource efficient and circular economy in the Small Medium Enterprises tanning sector in Kolkata by establishing a few scalable pilot projects for eco-friendly sustainable production practices for process of effective solid waste management and sustainable development in Calcutta Leather Complex through its Nodal Office MSME&T department which can be well illustrated from the following constructive initiatives taken by the Respondent Association in collaboration with the Government of West Bengal, CLRI and Globally acclaimed International Civil Society Organization "Solidaridad", European Union Switch-Asia and ILSA & others to adopt recycling, sustainable & cost-effective cleaner technologies and waste management in Calcutta Leather Complex to reduce health, climate and environmental hazards and to control the pollutants and TDS in tannery effluent substantially and to overcome productively with the management of solid waste disposal :-

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

(a) Pilot Scale Biogas Plant for Co-digestion of Tannery Solid Waste has been set up within CETP Complex in Calcutta Leather Complex. Solid wastes generated in tanneries during tanning process are being recycled as raw material for generating biogas to electric energy at the Biogas plant. The project was conceptualized, designed and proposed by Council of Scientific & Industrial Research (CSIR) & Central Leather Research Institute (CLRI) and the same was approved and funded by Department of Industrial Policy and Promotions (DIPP), New Delhi under Leather Technology Innovation Environmental Issues (Sub-Scheme). The operation and maintenance of the said biogas plant are being done by the Respondent Association at its own cost and expenses in consideration of electric energy to be generated by the Biogas Plant in terms of Memorandum of Understanding executed on 11th January, 2019 amongst the Government of West Bengal, the Respondent Association and CSIR-CLRI.
Copy of the last renewal of the 'Consent to Operate' dated 23-02-2023 for the period 01-04-2023 to 29-02-2028 in respect of the said Biogas Plant granted in the name of the Respondent Association by the West Bengal Pollution Control Board is annexed hereto and marked Annexure-**A-20**

(b) SOLIDARIDAD, a 54 year old International Civil Society Organization primarily working in the field of the sustainable supply chain of Agro Based and Industrial Commodities and has come forward to provide sustainable & cost-effective cleaner technologies in Calcutta Leather Complex to reduce the pollutants and TDS in tannery effluent substantially. After receiving several acknowledgments and endorsement from Government and private partners viz., PISIE (Italian R&D Institute), the Respondent Association, Stahl (Dutch Chemical company) and Dugros, the Solidaridad scaled up its efforts for under mentioned effective waste management and sustainable development of MSME Tanning Companies of CLC :-

(i) Green tanning technologies: Installation of Desalting Machines, Water Optimizing Mechanism by installing Solenoid Valve and water meters saving water wastage by 50%, Enzymatic uphearing (reduction of BOD, COD & 99% reduction of sodium sulphide which is the main cause of health hazard due to

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

H25 gas formation and Low Salt Tanning (23% reduction of TDS in waste water). The tanneries in CLC are adopting green tanning technologies and trying to reduce pollutants considerably in tannery effluent and waste.

ii) Solid Waste Management Solutions: Implementation of Innovative solutions for converting solid waste to value such as Paver blocks from tannery sludge, to allow extraction from fleshing which is used in different industries like soap, paint, cosmetics, lubricants etc., Bonded leather articles from trimming & chrome shaving. The Solidaridad has manufactured Paver blocks (tiles) from tannery sludge generated in CLC which have been laid down in CETP Complex and other common pavements and thus recycling tannery sludge.

c) The 'European Union Switch Asia' supported the aforesaid Kolkata Leather Programme of Solidaridad which was launched on 23-09-2020 by the Hon'ble Chief Minister of West Bengal in 'Bengal Business Summit-2020' in the presence of 4 ambassadors from European Union, Netherlands, Italy and Germany supported Leather Programme
Copy of the introductory leaflet Solidaridad and European Union Switch Asia is annexed hereto and marked with Annexure-**A-21**.

d) ILSA Group, a renowned Italian Company specializing in the production of liquid and solid fertilizer and as expertise in advanced and innovative production processes, has at the initiative of the Respondent Association signed jointly with the respondent Association, Elegant Fashion Fiber Chemical Ltd (EFCL), PISIE and Solildaridad Regional Expertise Centre at Global Business Summit 2023 'Letter of Intent' dated 21-09-2023 in the frame work of the European Union funded project under Switch-Asia program to establish a Pilot Demonstration Units to produce liquid fertilizers from Buffing Dust and solid fertilizers from leather scraps, shaving and trimmings. Memorandum of Understanding was signed with ILSA at Global Business Summit 2023. Site is also identified near SLF Site. Copy of the said Letter of Intent is annexed hereto and marked Annexure **A-22**

e) Recently, the Respondent Association has strongly opposed use of DWC pipe in place of HDPE pipe with normal mode of laying down pipe while

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

implementing upgradation of the existing Effluent Transportation System covering an area of 202 acres in Tannery Zones (ETS) by the Respondent No.7 under supervision of the Nodal Office of CLC (MSME&T Department of Government of West Bengal). In this context the Respondent Association has sponsored thorough study, survey, analysis and tests through School of Water Resources Engineering, Jadavpur University for laying down best quality of pipe with the best mode of laying down such pipe for Effluent Transport System (ETS) in Tannery Zones and obtained Expert Report titled 'Comprehensive Comparative Analysis of Documentation and Physical Assessment at CLC" on 25-05-2024 under the sign and seal of Prof.(Dr.) Pankaj Kumar Roy, Professor of the said institute. The Respondent Association is rendering its best effort to ensure use of HDPE pipe with supportive bedding so that ETS is upgraded with full proof system to protect soil and underground water. I crave leave to refer to the said comprehensive report of the expert at the time hearing, if necessary. In this connection letter dated 27-06-2024 submitting above mentioned expert report to the office of the Principal Secretary, MSME&T Department, Government of West Bengal together with letter dated 14-04-2024 of the said institution and record note of meeting held 24-06-2024 held to consider the said report are annexed hereto and collectively marked with Annexure **A-23**.

6. The Respondent Association without prejudice to and fully relying upon those averments, contentions and submissions pleaded hereinabove now begs to deal with those specific allegations contained in the said application which are attributable to the Respondent Association and its member tanneries operating in CLC contained in the said application.

7. With reference to paragraph 1 of the said application the Respondent Association do not admit any of the averments or purported claims of the Applicant. To avoid repetition I repeat and reiterate statements made in paragraph 4(xiv) above. The Applicant has acted by filing the said application out of vengeance for prosecuting his mentor by the Respondent Association. In the instant case the applicant has abused the fundamental duty of a citizen under Article 51A of the Constitution. The applicant is acting not for

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

environmental protection or any other climate or public health interest rather he is acting in derogation of economy growth and employment generation by creating pressure on the garb of environment pollution for closing down of tanneries which goes against the spirit of the fundamental duty of a citizen. For the last two decades, the Applicant has not come with any nature of the complaint of environmental degradation and damage of climate due to operation and function of CLC. The Applicant only awakened all on sudden after registration of Police Case against his mentor or senior colleague and rushed to visit CLC for the first time on 31-05-2023 and 16-02-2024 taking undue advantage of workers strike and propaganda in electronic/print media to concoct cause of action for the instant application in aid of agitating workers and local goons patronized by political leaders. The Applicant has deliberately chosen for the reasons best known to him not to raise any concern in the said application on rapid urbanization of areas within the periphery of East Kolkata Wetlands and did not oppose declaring area in and around CLC as Sector-VI Industrial Township by the State Government in 2015 and expanded area by 1600 acres aggregating to 2700 acres for further urbanization which is the real threat to the East Kolkata Wetlands.

8. The Respondent Association makes no comment on paragraph 2 of the said application. I state that the Applicant, for the reason best known to him, chose not to make Nodal Officer of the CLC viz., the Principal Secretary to the Government of West Bengal, MSME&T Department as a Party to the instant application who is necessary party for adjudication of all issues involves in the instadnt case.

9. With reference to paragraph 3 of the said application I strongly deny and dispute that Kolkata Leather Complex has caused gross pollution and environmental damage as alleged or at all. I emphatically deny and dispute that toxic metal and chemical laden effluent are being drained into a Basanti canal leading to Bidyadhari which drains into Bay of Bengalat Sundarbans as alleged or at all. I repeat and reiterate what are pleaded hereinbefore on Bansanti Canal which is known as Karaidanga Canal which does not fall out into River Bidyadhari as alleged. I reiterate that treated effluent within the prescribed

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT OF WEST BENGAL

parameters after treatment in CETP is being discharged into Karaidanga Canal which already carries within it untreated toxic domestic and industrial effluent of the city of Kolkata for being one of the drains of the Kolkata Drainage System.

10. The averments made in paragraphs 4, 5, 6 & 7 are matters of record and I do not admit what not truly appears and construes from the record. I repeat that depopulated location was selected for setting up CLC within the buffer zone of East Kolkata Wetlands where urbanization is prohibited because the wetlands were/are protected under International RAMSAR Convention to which India is one of the Signatories. All contrary allegations are denied.

11. With reference to paragraph 8 of the said application I deny and dispute unsubstantiated allegation that as days passed pollution from KLC started increasing as alleged. Allegation is incorrect.

12. With reference to paragraph 9 of the said application it is emphatically deny and dispute that KLC reflects a total failed industrial complex. It is reiterate that CETP was always functional and treated and continuing to treat effluent discharged by tannery units after preliminarily treatment of effluent in the Preliminary Treatment Plant inside the tannery unit and after segregation of Chrome which was and is being collected in existing Mobile Chrome Recovery Unit (MCRU) and recovered in Common Chrome Recovery Unit (CCRU) for recycling by chemical manufacturing company. Regular testing and analysis of sample of waste water taken from inlet and outlet of CETP are being carried out by the Respondent No.5 is being carried out was and is regular feature. The sludge generated by CETP and Tanneries always safely disposed of at the designated site at Haldia through RAMKY, authorized agency of the Respondent No.5 till 'Temporary Land Fill Site' has been developed in CLC near to the Solid Waste Management System which is on the verge of completion.

13. With reference to paragraph 10 of the said application matter is subjudice before the Learned Court so it is absolutely not prudent and rather premature to draw conclusion that the entire ETS net work in Tannery Zones of

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Reg. No. 447/19
Expiry Date
15.09.2024
WEST BENGAL

CLC was collapsed due to clogged pipelines. It is absolutely baseless and incorrect to allege that entire ETS network was or is collapsed. It never happened at any point of time for the last two decades. In any case, up-gradation of ETS by laying down new pipeline is being implemented under Mega Leather Cluster Project through the Respondent No.7 under supervision of the Nodal Office (MSME&T Department of the Government of West Bengal). Baseless News report without any substantiated evidence at the behest of vested interested persons cannot or should not be relied upon.

It is emphatically denied and disputed that tanneries have installed bore wells in violation of law and regulations on ground water use as alleged or at all. It is stated that purported news report being Annexure P-2 and its unsubstantiated contents alleging violations was published on 27-08-2008 i.e., 15 years back and the Applicant was slept over the said purported news report throughout that period and now the same is irrelevant. It is pertinent to point and reiterate that that no Vats are used for throwing sludge generated during tanning process. Sludge is being safely disposed of at the designated site at Haldia through RAMKY, agency authorized by the Respondent No.5 till Temporary Landfill Site is provided in CLC. With the adoption of advance technology sludge is being recycled under sustainable development projects such as manufacturing pave-blocks (tiles) and producing electric energy by operating bio-gas plant and taking steps for using leather dust, trimmers and scrap for manufacturing fertilizer etc., as mentioned in the pleadings hereinbefore.

14. With reference to paragraph 11 of the said application it is denied and disputed that there was and is poor infrastructure, poor maintenance, erring approach of tannery owners in CLC or d sheer apathy of the Government as alleged or at all. It is emphatically denied that KLC is 'second to none' in environmental devastation in West Bengal as alleged or at all. I repeat that full proof pollution control mechanism and a device with effective checks and balance system through the Respondent No.5 and the Respondent Association were and are exiting in CLC.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

15. With reference to paragraphs 12 (i) to 12(vii) denies and each and every allegation. I say that there was and is no water and soil pollution in CLC as alleged or at all. CETP and its components are functioning well and treated effluent was and is being discharged into designated Karaidanga Canal which does not out fall into Bidhyadhari River as alleged.

Allegation of smell is exaggerated. Smell is part of tanning and leather manufacturing process and cannot be completely neutralized. CLC was planned and designed to set up in depopulated area.

It is emphatically denied and disputed that part of effluents from KLC reaches parts of Wetlands through Bananti Canal and its adjoining canals causing damage to aquatic creatures as alleged. The effluents treated in CETP within the prescribed parameters were and are being discharged into Karaidanga canal only outlet of treated effluent in CLC. There is no serious threat or any threat at all to river Bidhyadhari or any river and Sundarbans as alleged since Karaidanga canal not fall out into that river which is sewage fed tidal river having no fresh water at all. I repeat and reiterate submissions made hereinbefore above and deny all contrary allegations.

I deny and dispute that heaps of allegedly described waste are dumped in and around Kolkata Complex and water body on the East of the complex as alleged. CLC is spread in 1100 acres of land. Allegation is false, baseless and incorrect. Allegation of air pollution is false, baseless and concocted. Tannery in CLC does not use coal fuel for operation and function of tannery. All machines used in tannery are run by electric energy so question of polluting air in smoke does not arise at all.

The tanneries are having all installations as required as per the norms and guidelines governing Consent to Establishment and Consent to Operation issued and being renewed by the West Bengal Pollution Control Board.

It is denied and disputed that ground water is depleted and contaminated due to operation and functioning of tanneries in CLC as alleged or at all. It is also

NOTARY
NAZRUL ISLAM
Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
WEST BENGAL

denied and disputed that the groundwater is being extracted rampantly and unabatedly without any checks and balance as alleged or at all. There are automatic check and balance system in use of process water and generation of effluent with the receiving of effluent through ETS connected to CETP. It is denied that there was and is spillage of effluents containing metals and chemicals resulting in contamination of groundwater as alleged or at all.

It is also denied and disputed that there was and is blatant violation of other environmental norms. No raw hides were ever and are being placed for dry on pavements. Semi-processed leather are placed for dry in sunlight in few location but not rampantly. It is incorrect and untrue that cattle like cows are grazing chemical infested grass in CLC as alleged or at all. For the last two decades no complaint against harm to cattle such as cows for grazing grass in CLC ever lodged by any of the nearby villagers. All Photographs annexed are not of CLC area.

16. With reference to paragraph 13 I deny and dispute each and every allegation contained therein. The allegations are incorrect, concocted and baseless. I repeat and reiterate that on 30-05-2023 and 31-05-2023 agitation of striking workers of CETP was on the pick and they had disrupted normal operation of pumping system and CETP in CLC. Agitating workers in collusion and connivance with local goons patronized by political leaders attempt was made to tarnish image of CLC by setting up local resistance for electronic and print media propaganda purpose for spreading negative news on pollution issue baselessly. The news report broadcasted on 30-05-2023 was part of larger conspiracy hatched against leather industry taking undue advantage of workers unrest in CLC. I deny that the Applicant did visit on 31-05-2023 CLC as alleged. There was and is no air, water & soil pollution in CLC or portion thereof as alleged or at all. Allegations are baseless and contrary to what have been stated hereinabove, hence the same are denied.

17. With reference to paragraph 14 of the said application I deny and dispute each and every allegation contained in the purported email complaint dated 02-06-2023 since the same is incorrect, motivated, concocted and

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

baseless. I state that none of the prayers contained in the said purported complaint is and was tenable in law and on the facts. I repeat and reiterate that the applicant acted at the behest of his mentor/senior colleague for taking revenge for his humiliation due to registration of police case against him on the complaint of the Respondent Association.

18. With reference to paragraph 15 of the said application tanneries in CLC is required to operate in compliance of the environmental law, rules, regulations, norms and guidelines. It is absolutely nonsense to categorize CLC as the nation's premier safe hub for freedom of illegalities. The Central Pollution Control Board is there under Central Government of same political party as that of U.P. Government. There was and is always constant vigil on operational activities from environmental perception and angle in CLC by statutory authorities and bodies.

19. With reference to paragraph 16 of the said application it is denied that Ease of Doing Business policy is adopted in CLC as alleged or at all. CLC is the best integrated and well organized leather complex in the country with centralized effluent control devices and plants and products of CLC is acceptable worldwide specially European and American markets and for such reason leather and leather goods manufacturers from different parts of the country including southern states are attracted to CLC.

20. With reference to paragraph 17 of the said application it is denied and disputed that CETP of KLC is not properly functional nor tanneries within KLC are maintaining environmental norms viz., Chrome Recovery Units, pretreatment plants, air pollution control devices etc. as alleged or at all. Allegations are misleading, concocted, incorrect and baseless.

21. With reference to paragraph 18 of the said application it is reiterated that Bidyadhari River is sewage fed tidal river and she has no fresh water at all nor connection with any fresh water river and it has no nexus with Karaidanga Canal in South 24-Parganas which receives treated effluent of CLC situate in South 24-Parganas and never fall out into the said river. It is denied and

NOTARY
SK. NAZRUL ISLAM
Alipore Kolkata
Regd. No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

disputed that the leather complex had been draining the poison into the river as alleged or at all. The alleged agitation and news article have no nexus and relevance with regard to CLC.

22. With reference to paragraph 19 of the said application it is denied and disputed that the effluents are draining into Bidyadhari River and also effluents reach internationally recognized East Kolkata Wetlands through other adjoining canals causing massive damage to the East Kolkata Wetlands as alleged or at all. It is reiterated that there is only one final outlet viz., Karaidang Canal/SWF for discharging treated effluents generated by CETP and entire Effluent transportation system is centralized with the said single outlet, as such question of reaching effluent to Wetlands situated at a far distance and in different direction did not and could not arise at all. Allegation is misconceived, concocted, incorrect and absolutely misleading.

23. With reference to paragraph 20 of the said application it is denied that open canal are meant for draining effluents to the Common Effluent Treatment Plants. The canals are meant for harvesting rainwater and recycling of treated effluent water to meet shortage of process water in CLC and to lesser extraction of underground water. The allegations are repetitions. It is absolutely misleading and incorrect to allege that KLC bypass effluent drain pipes and similarly drain effluent upon lanes and vacant plots. One or two instances of Water-logging caused due to acts of sabotage by striking and agitating workers at that material times in collusion and connivance with local goons patronized by local political leader and also one or two instances of damage caused to the underground pipe while executing work of laying down new pipelines in implementation ETS up-gradation project cannot and should not be presumed and treated as regular features.

24. Allegations contained in paragraphs 21, 22 & 23 are repetition and hence required no repeating of denials and contentions.

25. With reference to paragraph 24 of the said application I deny and dispute each and every allegation contained there which are contrary to and

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

consistent with what have been pleaded in paragraphs 4 & 5 and its subparagraphs above.

26. With reference to paragraph 25 of the said application it is stated that CLC is also doing its best to act in terms of and in compliance with the directives, guidelines and norms of the Central Pollution Control Board.

27. With reference to paragraph 26 of the said application I repeat that KLC is not draining toxic effluents into river Bidyadhari which has no nexus with Basanti Canal which flows altogether in North 24-Parganas District on different direction. The applicant has neither challenged in any forum grant of Environmental Clearance in 2023 by the authorities concerned for expansion of leather industries nor seeking withdraw of the said clearance. The said clearance was granted after being fully satisfied with the compliance and fulfillment of all requisite statutory requirements in CLC including operational aspects of the existing CETP and its components and track record of the last two decades in controlling pollution and operating in eco-friendly manner in CLC.

28. With reference to paragraph 27 of the said application I state that the Respondent Association has been discharging its obligation and no pollution is caused which can be evident from the fact that for the last two decades this is first time a concocted and motivated complaint is moved against CLC on alleged ground of causing pollution. It is denied and disputed that Respondent Association and its members are not treating effluents and other solid wastes causing various types of pollution as alleged or at all. Allegation is imaginary, incorrect, concocted and motivated.

29. With reference to paragraph 28 of the said application I repeat and reiterate that there was and/or is no blatant pollution since all modern technologies have not only been adopted but also sustainable development approach has been adopted by recycling tannery wastes into consumable products as pleaded in sub-paragraphs of paragraph 5 above.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

30. With reference to paragraph 29 of the said application it is denied and disputed each and every allegation. I deny and dispute in particular that that there is unabated extraction of ground water and also deny and dispute that groundwater and water bodies are being allegedly contaminated. Allegations are repetition.

31. With reference to paragraph 30, 31, 33, 35, 37(Part), 38, 39, 41, 45, 49 I do not comment.

32. With reference to paragraph 32, 34, 36, 37(Part), 40, 45, 47, 48, 50 and 51of the said application I say that allegations are repetitions so need no repeated denials and contentions. It is specifically denied and disputed that the entire CLC is being devastated by actions of KLC and its polluting industries units and inaction of the respondent authorities as alleged or at all. It is reiterated that no effluents were and are still being drained into river Bidiyadhari through Basanti Canal as alleged.

33. With reference to paragraph 42 of the said application the Respondent Association reserves right to make appropriate submission on the duties of the citizen in the light of actions taken by the Respondent Association for and on behalf of its member tanners for preventing pollution and assuring clean environment and thus have been discharging its constitutional obligation as a law abiding citizen of India.

34. With reference to paragraph 43 of the said application I dispute the directions as sought for by the applicant on the basis of incorrect, concocted, motivated, baseless allegations of causing pollution in CLC.

35. With reference to paragraph 44 of the said application I repeat that the Respondent Association has already adopted norms of sustainable development in CLC as pleaded in paragraph 5 and its sub-paragraphs above.

36. With reference to paragraph 52 of the said application the Respondent Association submits that none of the grounds are tenable in law and facts. I

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

37. I humbly submit that the applicant is not entitled to any of the prayers as prayed for either under the heading 'Interim Relief' or heading 'Prayer' of the said application. The said application is not maintainable and liable to be dismissed in lemine with exemplary cost and thus the Respondent Association humbly pray for dismissal of the said application.

38. That the statements contained in paragraphs 1, 2, 4(vi), 4(x)(a) (4(x)(b), 4(vii), 4(viii), 5(xiv) to 5(xvii), 5(xxi)(a) to 5(xxii)(d) and the rest are my humble submissions before this Hon'ble Tribunal.

Prepared in my office &
Identified by me:

Advocate
WB/274/1987

DEPONENT

Solemnly Affirmed and Declared before me U/S 139 CPC, U/S 297 (C) CRPC

Notary

SK. Nazrul Islam
Notary, Govt. of W.B.
Regn. No. 447/19
City Civil Court, Calcutta

09 JUL 2024

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

NOTARIAL NOTARIAL

VERIFICATION

Verified at Kolkata by the deponent above named on this the ___day of July , 2024 and say that the contents of this affidavit in paragraphs 1, 2, 4(vi), 4(x)(a) (4(x)(b), 4(vii), 4(viii), 5(xiv) to 5(xvii), 5(xxi)(a) to 5(xxii)(d) are true to my knowledge and the rest are my humble submissions before this Hon'ble Tribunal and the rest are my humble submission before this Ld. Tribunal.

Prepared in my office &
Identified by me:

CLC TANNERS ASSOCIATION
Respondent No.11
Joint Secretary

Advocate
WB/274/1987

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Annexure-A-1
-29-

WIKIPEDIA
The Free Encyclopedia

Bidyadhari River

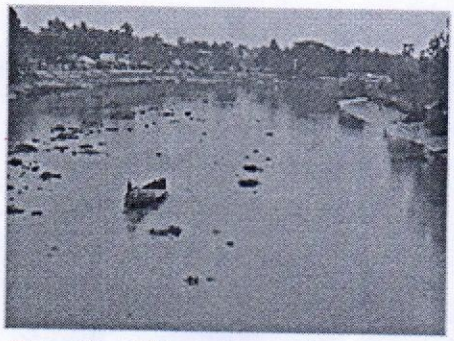
Bidyadhari River (also spelt **Bidyadhari** or simply called **Bidya**), is a river in the Indian state of West Bengal. It originates near Haringhata in Nadia district and then flows through Deganga, Habra and Barasat areas of North 24 Parganas before joining the Raimangal River in the Sundarbans.[1]

Bidyadhari River	
	
Bidyadhari river, Shason, North 24 Parganas, West Bengal	
Location	
Country	India
State	West Bengal
Physical characteristics	
Source	
• location	Haringhata
Mouth	
• location	Raimangal River

Overview

The river has formed a major navigation route for earlier civilisations. The river port of Chandraketugarh in the third century BCE was on the banks of this river. This river has been the major drainage system of North 24 Parganas and Kolkata.[1]

The Sundarbans area has a network of interconnecting waterways. The larger channels are often a mile wide running in a north-south direction. The Bidyadhari and other such channels now carry little freshwater as they are mostly cut off from the Ganges, the main source of fresh water. As a result of the subsidence of the Bengal Basin and a gradual eastward tilting of the overlying crust the Hooghly-Bhagirathi channels have progressively shifted eastwards since the seventeenth century.[2]



Bidyadhari River, Haroa, Basirhat

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

References

1. Chatterjee, Rajib. "Health of Vidyadhari a cause for concern" (https://web.archive.org/web/20070929102706/http://www.thestatesman.net/page.arcview.php?clid=23&id=35751&usrsess=1). The Statesman, 31 October 2006. Archived from the original (http://www.thestatesman.net/page.arcview.php?clid=23&id=35751&usrsess=1) on 29 September 2007. Retrieved 27 October 2009.
2. "Mangrove Forest in India" (https://web.archive.org/web/20110721161718/http://cwc.gov.in/CPDAC/Paper_Research_Work/Paper%20Research%20Work%20.pdf) (PDF). Archived from the

O/C

-30-

Annexure A-2

CLC TANNERS ASSOCIATION

(Company incorporated under Sec. 25 of the Companies Act. 1956)
CIN NO :- U91110 WB 2004 NPL 100050
Calcutta Leather Complex
CETP, Koraidanga
24-Parganas (South), Pin : 743502
Tel.: 9007515958, 9748704913
Email : clctanners@gmail.com
Web. : www.calcuttaleathercomplex.in

Date: 10-04-2023
Memo No: CLCTA/DCP/067 /2023

Office of the Dy. Commissioner of Police
Received at 19.05 hrs.
Contents Not Verified
Sign...
Date.....10.04.23
EAST DIVISION, KOLKATA

To
The Depu y Commissioner of Police
East Division, Kolkata Police,
512, Madurdaha, Hussainpur,
Kolkata, West Bengal 700107

Sub: Complaint regarding unlawful activities, disruption of peaceful working environment & breach of law & order situation by some miscreants namely 1) Narad Mondal, 2) Astha Mondal, 3) Sushanto Mondal, 4) Apu Mondal, 5) Swapan Kr. Mondal, 6) Sudipto Mondal, 7) Snehesh Chakraborty at Calcutta Leather Complex.

Respect sir,

In referen e to above please find herewith enclosed copy of complaint lodged with KLC Police Station today dated 10th April, 2023 which is self – explanatory.

I the under signed humbly request you to kindly take immediate and stringent action against all the above persons who are trying to disturb peaceful working environment & causing unrest & taking law & order in their own hand as per complaint lodged today i.e. 10th April, 2023 at KLC Police Station.

I humbly request you to please take necessary and immediate action as deemed fit.

Thanking you
Yours faithfully

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
18.09.2024
GOVT. OF WEST BENGAL

Abdul Matin
W.B.C.S (Executive - Retd.),
Chief Executive Officer

Care for the

31

CLC TANNERS ASSOCIATION

(Company incorporated under Sec. 25 of the Companies Act. 1956)
CIN NO :- U91110 WB 2004 NPL 100050
Calcutta Leather Complex
CETP, Koraidanga
24-Parganas (South), Pin : 743502
Tel.: 9007515958, 9748704913
Email : clctanners@gmail.com
Web. : www.calcuttaleathercomplex.in

Date: 10-04-2023
Memo No: CLCTA/KLCPS/066/2023

To,
The Officer-In-Charge
Kolkata Leather Complex Police Station
Karaidanga, South 24 Pgns.
West Bengal.

Sub: Threat & protest held out today i.e. 10 -04-2023 to disturb peaceful work activities of "CLEAN DRIVE" at the CETP Complex and its periphery areas by some motivated workers of the Association.

Sir,

Looking forward ensuing 'World Environment Day', which we observe and celebrate every year, we have resolved to undertake "CLEAN DRIVE" activity for fifteen days in and around CETP Complex and nearby areas within CLC. A large number of workers/technical staffs are workless due to shutdown of CETP Modules I to IV for ongoing up-gradation under "Mega Leather Cluster Project" of the Government of West Bengal. However, we are paying to them monthly wages/salary without work. We notified all including idle sitting staffs/workers to participate and render service in Clean Drive activity to be commenced on Monday, 10th April, 2023, which they at the instigation of few viz.,

1) Narad Mondal , Fathers Name : Lt. Jiban Mondal , Vill: Bederait , P.S: KLC, Dist: South 24 Pgns.

2) As ha Mondal, Fathers Name: Adhait Mondal, Vill: Karaidanga, P.S: KLC, Dist: South 24 Pgns.

3) Sushanto Mondal, Fathers Name: Khagen Mondal, Vill: Sonatikari, P.S: KLC, Dist: South 24 Pgns.

4) Samir Mondal, Fathers Name: Lt. Nanda Mondal, Vill: Karaidanga, P.S: KLC, Dist: South 24 Pgns.

5) Swapan Kumar Mondal, Fathers Name: Nirapada Mondal, Vill: Sonatikari, P.S: KLC, Dist: South 24 Pgns.

6) Apu Mondal, - Employee of Limelight Service Agency.

7) Sr lipta Mondal - Employee of Limelight Service Agency.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Received on....10/04/2023.....
At 13:30 hrs. but contents not verified

OFFICER-IN-CHARGE
KOLKATA LEATHER COMPLEX POLICE STATION
KOLKATA

8) Debdas Mondal, - Employee of Limelight Service Agency.

9) Mujibar Dhali - Employee of Limelight Service Agency.

10) Montu Mondal - Employee of Limelight Service Agency.

11) Sanjit Mondal - - Employee of Limelight Service Agency.

12) Snehesh Chakraborty - Employee of Limelight Service Agency.

All the above refused to participate and serve in Clean Drive activities and on the contrary held out threating & started protesting /dharna wherein also not allowing any other workers/ staffs to join the Clean Drive activities.

It may also be noted and put on record that the following persons namely 1. Astha Mondal, Fathers Name: Adhait Mondal, Vill: Karaidanga, P.S: KLC, Dist: South 24 Pgns

2) Narad Mondal , Fathers Name : Lt. Jiban Mondal , Vill: Bederait , P.S: KLC, Dist: South 24 Pgns.

came to work today under the influence of alcohol and have created law and order situation and disrupted the peaceful working environment at our office which may please be noted.

They have now started protest and dharna at main gate of CETP today i.e. 10th April, 2023 disturbing peaceful ingress and egress and functioning of office at CETP Complex to protest against asking them to engage in road clean job.

You are therefore requested to kindly see that peace at and inside and around CETP Complex is not disturbed and ingress and egress from main gate of CETP Complex and other dail routine activities are not interfered with at the behest of few disgruntled and ill motivated individuals.

Thanking you
Yours faithfully,

10/4/23

Abdul Matin
W.B.C.S (Executive - Retd.)
Chief Executive Officer

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Gmail

- 33 -

CLCTA CLCTA <clctanners@gmail.com>

CORRECTION OF SENDERS NAME
1 message

Annx.-A-3

CLCTA CLCTA <clctanners@gmail.com>
To: cp@kolkatapolice.gov.in, dceastdiv@kolkatapolice.gov.in, ps.lthercomplx@kolkatapolice.gov.in

Tue, May 16, 2023 at 1:11 PM

To

Date: 16th May, 2023

1. The Commissioner of Police, Kolkata
Kolkata Police Head Quarters,
18, Lalbazar Street, 700 001,
email id: cp@kolkatapolice.gov.in;
2. The Deputy Commissioner of Police,
East Division, Kolkata Police,
512, Madurdaha, Hussainpur,
Kolkata, PIN- 700 107,
email id: dceastdiv@kolkatapolice.gov.in;
3. The Officer-in-Charge,
Kolkata Leather Complex Police Station,
Karaidanga, Post Office- Bhojerhat,
PIN- 743 502;
email id: ps.lthercomplx@kolkatapolice.gov.in

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Sub: Request for taking steps so that the illegal assembly/samabesh is not held within the Kolkata Leather Complex and for providing additional police constables and officers to keep the peace inside and in the vicinity of the Kolkata Leather Complex.

Sir,

I write this letter for and on behalf of the CLC Tanners Association. As you are already aware, the Kolkata Leather Complex is at industrial complex at Karaidanga, Bantala in Kolkata under the jurisdiction of the Kolkata Leather Complex Police Station.

There are near about 500 Tanneries and 50 leather goods unit owned by separate entities located in the said complex. The CLC Tanners Association is a registered company and all the aforementioned owners of the Tanneries and Leather Good Units located inside the Kolkata Leather Complex are members of the CLC Tanners Association (herein after referred to as 'the Association'), which has its registered office at the Common Effluent Treatment Plant (CETP) situated inside the said complex. All the works required to be carried out at the said complex in order to adhere to the environmental laws of the land is carried out by the Association. In line of such work, the Association conducts the operation and maintenance of the CETP and other allied infrastructure such as Effluent Transport System (ETS), Effluent Pumping Station, Common Chrome Recovery Unit (CCR) etc. The Association also carries out maintenance of other infrastructure like street lights, gates and process water pumping station (PPS) etc., which are vital for running business operation in the complex.

A couple of days ago, some banners and posters were put up by unknown persons both inside and outside the said complex, wherefrom it appears that some assembly styled as "Historical Workers Samabesh" is going to be held on 18th May, 2023 at 3 P.M. inside the Kolkata Leather Complex. As would appear from the said banner, the speakers at and guests, convener etc. of the said assembly are in no way connected with the Kolkata Leather Complex or any work carried on thereat or in connection therewith. The organizers and participants of such assembly/samabesh are rank outsiders who have got no business inside the Kolkata Leather Complex. There exists no association of the nature mentioned in those banners. In any event, no permission has either been sought from us nor has any such permission been granted by us or our members for holding the aforementioned assembly/samabesh inside the Kolkata Leather Complex.

Yesterday, i.e., on 15th May, 2023, it came to our notice that some unknown persons have also started constructing a make shift bamboo stage in front of the WBSEDCL Sub-station located in Zone-II of the Kolkata Leather Complex. On enquiry from the persons constructing such stage, we came to learn that the same is being installed for the purpose of holding the aforementioned assembly/samabesh on 18th May, 2023. Needless to say that the said stage is also being installed/constructed inside the premises of the Kolkata Leather Complex without obtaining any permission for the same, either from the association or from any of its members. Moreover, the bamboo stage has been constructed covering a substantial portion of the road inside the complex which creates obstruction for carrying out the business of the Association. We reasonably apprehend that no permission has also been obtained by the organizers of such assembly/samabesh from the police for holding the said assembly.

Such sudden and unforeseen incursion inside the said complex, which is our property and our place of business, is not only grossly illegal but also creates disturbance and fosters an unsafe environment not conducive for carrying on usual business. We further apprehend that the aforesaid illegal assembly has been planned with malicious and ulterior motive and there is every possibility that such assembly will turn violent and its participants will cause damage to the properties of the Association and its members which are located inside the said complex. We also worry for the physical safety of ourselves and our staff and other workers. The risk of breach of peace at the complex in wake of the aforementioned illegal assembly/samabesh is high. We find ourselves lacking the means to thwart the aforementioned illegal activities on our own. Hence it is imperative that necessary steps be taken at your end to ensure that such illegal assembly/samabesh is not held inside the Kolkata Leather Complex, for otherwise, the Association and its members stand to face imminent loss of property and business and may also be subjected to physical harm.

You are hence requested to take all necessary steps to ensure that the aforementioned assembly/samabesh is not held within the Kolkata Leather Complex either on 18th May, 2023 or on any other date and to further provide assistance for removal of the illegally constructed bamboo structure/stage being installed inside the complex as aforesaid.

You are also requested to provide additional police constables and officers to keep the peace inside and in the vicinity of the Kolkata Leather Complex, the cost of which we undertake to bear.

In view of the urgency involved in the matter, we look forward to prompt and immediate steps from your end in this regard.

Yours sincerely

Abdul Matin

W.B.C.S. (Executive – Retd.)
Chief Executive Officer
CLC Tanners Association,
Kolkata Leather Complex,
CETP, Koraidanga,
24 Parganas (South),
PIN – 743502

Sir,

In continuation of the above mail I would like to inform you that my name is **Abdul Matin** and it was send as Abdul Martin, Kindly treat it as **Abdul Matin**.

Thanking You

Abdul Matin

W.B.C.S. (Executive – Retd.)
Chief Executive Officer
CLC Tanners Association,
Kolkata Leather Complex,
CETP, Koraidanga,
24 Parganas (South),
PIN – 743502

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

--
CLC TANNERS ASSOCIATION
CETP Administration Bldg
CALCUTTA LEATHER COMPLEX
Basanti Highway,Karaidanga,
Karaidanga, 24 Parganas South
PIN-743502, West Bengal

O/C 35 Annexure 'A-4'

CLC TANNERS ASSOCIATION

(Company incorporated under Sec. 25 of the Companies Act. 1956)
CIN NO :- U91110 WB 2004 NPL 100050
Calcutta Leather Complex
CETP, Karaidanga
24-Parganas (South), Pin : 743502
Tel.: +91 9339743306, 8584862128
Email : clctanners@gmail.com
Web. : www.calcuttaleathercomplex.in

Memo No.CLC/KLC/2023-24/15-06

Date: 15.06.2023

Received on 15/06/2023
At 17:25 hrs but contents not verified

OFFICER-IN-CHARGE
KOLKATA LEATHER COMPLEX POLICE STATION
KOLKATA

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

To
The Officer-in-charge
KLC Police Station
Calcutta Leather Complex
South 24-Parganas

Sub: Complaint against (1) Mr. Animesh Das (2) Satyam Adhikari (3) Mr. Badal (4) Shiv Shankar Dhali (5) Bhaskar Mondal (6) Amjad and 20-25 other unknown miscreants for violent obstruction in ETS cleaning work at Zone-II, CLC

Sir,

Pursuant to the decision taken in the meeting held on 31-05-2023 chaired by the Hon'able HMIC Mr. Chandra Nath Sinha MSME & T Department Government of West Bengal, we have been undertaking special service of Jetting cum Suction Vehicle provided by KMC / experts as a special case on our request to clean and put In order ETS pipe line so that no water-logging and overflow of effluent could take place in CLC. The said work is being carried out under the supervision of Mr. Salauddin engaged by the experts .

Today (15-06-2023) at about 11.30 a.m. (1) Mr. Animesh Das (2) Satyam Adhikari (3) Mr. Badal (4) Shiv Shankar Dhali (5) Bhaskar Mondal (6) Amjad and 20-25 other unknown miscreants obstructed violently the cleaning work which was being carried out in Zone-II of CLC near Plot No.161 by Mr. Salauddin (Supervisor) and forcefully stopped operation of Jetting cum suction vehicle and was forced to send back the vehicle without working which was already paid ultimately bearing huge loss to the association and hackled Mr. Salauddin and assaulted him with the use of filthy languages and criminally intimidated him by holding out threat of bodily harm and even murder if he dare to work in CLC. On informing the local police intervene and send their representative Mr. S. Banerjee who ultimately took up the matter and resolved. The said persons have disrupted peaceful working environment resolved to prevail at CLC in the said high level meeting. The said persons are opposed to bring normalcy and peace in CLC and violently defiant to the said decision.

The criminal acts and conduct of the said persons required to be taken cognizance by you at the earliest in accordance with law to nip fresh conspiracy against leather industry at the bud. Unless proper and stringent action is taken by law and order enforcing machinery, most damaging message would go outside CLC that none from Kolkata City will be able to or allowed to work in CLC by the locals which would cause negative impact and irreparable damage to the leather industry of the State.

O/C 36

CLC TANNERS ASSOCIATION

(Company incorporated under Sec. 25 of the Companies Act. 1956)
CIN NO :- U91110 WB 2004 NPL 100050
Calcutta Leather Complex
CETP, Karaidanga
24-Parganas (South), Pin : 743502
Tel.: +91 9339743306, 8584862128
Email : clctanners@gmail.com
Web. : www.calcuttaleathercomplex.in

Memo No.CLC. KLC/2023-24/15-06

Date: 15.06.2023

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

To
The Officer-in-charge
KLC Police Station
Calcutta Leather Complex
South 24-Parganas

Sub: Complaint against (1) Mr. Animesh Das (2) Satyam Adhikari (3) Mr. Badal (4) Shiv Shankar Dhali (5) Bhaskar Mondal (6) Amjad and 20-25 other unknown miscreants for violent obstruction in ETS cleaning work at Zone-II, CLC

Sir,

Pursuant to the decision taken in the meeting held on 31-05-2023 chaired by the Hon'able HMIC Mr. Chandra Nath Sinha MSME & T Department Government of West Bengal, we have been undertaking special service of Jetting cum Suction Vehicle provided by KMC / experts as a special case on our request to clean and put In order ETS pipe line so that no water-logging and overflow of effluent could take place in CLC. The said work is being carried out under the supervision of Mr. Salauddin engaged by the experts .

Today (15-06-2023) at about 11.30 a.m. (1) Mr. Animesh Das (2) Satyam Adhikari (3) Mr. Badal (4) Shiv Shankar Dhali (5) Bhaskar Mondal (6) Amjad and 20-25 other unknown miscreants obstructed violently the cleaning work which was being carried out in Zone-II of CLC near Plot No.161 by Mr. Salauddin (Supervisor) and forcefully stopped operation of Jetting cum suction vehicle and was forced to send back the vehicle without working which was already paid ultimately bearing huge loss to the association and hackled Mr. Salauddin and assaulted him with the use of filthy languages and criminally intimidated him by holding out threat of bodily harm and even murder if he dare to work in CLC. On informing the local police intervene and send their representative Mr. S. Banerjee who ultimately took up the matter and resolved. The said persons have disrupted peaceful working environment resolved to prevail at CLC in the said high level meeting. The said persons are opposed to bring normalcy and peace in CLC and violently defiant to the said decision.

The criminal acts and conduct of the said persons required to be taken cognizance by you at the earliest in accordance with law to nip fresh conspiracy against leather industry at the bud. Unless proper and stringent action is taken by law and order enforcing machinery, most damaging message would go outside CLC that none from Kolkata City will be able to or allowed to work in CLC by the locals which would cause negative impact and irreparable damage to the leather industry of the State.

RECEIVED
Contents Not Verified
16 JUN 2023
Deptt. of M.S.M.E.&T.
Govt. of West Bengal

Hence you are requested to kindly treat the above statements of complaint as FIR and registered police case against the above named persons and ensure that ETS cleaning work through the supervisor Mr. Salauddin is going without any obstruction, threat or assault at the behest of the said persons.

Yours faithfully

Abdul Matin
W.B.C.S (Executive – Retd.).
Chief Executive Officer
CLC Tanners Association

Copy to : For information & necessary action ;

To The secretary co-ordination & monitoring.

1) The Chief Minister Grievance Cell
Nabanna, 14th Floor, 325, Sarat Chatterjee Road, Mandirtala,
Shibpur, Howrah-711102

2) Deputy Commissioner of Police (Eastern Division)
East Division , Kolkata Police
512, Madurdaha , Hussainpur ,
Kolkata – 700107 , West Bengal

3) The Chief Secretary ,
Government of West Bengal 325, Sarat Chatterjee Road ,
Shibpur , Mandirtala ,
Howrah – 711 102 , West Bengal

4) The Principal Secretary
MSME & T Department
Govt. of West Bengal
Shilpa Sadan , 7th Floor ,
4, Abanindranath Tagore Sarani (Camac Street)
Kolkata-700016

5) The Special Secretary
MSME & T Department
Govt. of West Bengal
Shilpa Sadan , 7th Floor ,
4, Abanindranath Tagore Sarani (Camac Street)
Kolkata-700016

6) The District Magistrate
(South 24 Parganas) ,
Thackeray Road , Alipore Police Line ,
Kolkata – 700 027

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Received
Contents not Verified
Date 16.06.2023
Estt. Cell
Department of P and AR
05:02 p.m.

Office of the Hon'ble Chief Minister
Government of West Bengal
16/6/23

Office of the District Magistrate & Collector
South 24 Parganas
16 JUN 2023
Contents Not Verified

CLC Tanners Association
Chief Executive Officer

O/C 38 Annexure "A-5"

CLC TANNERS ASSOCIATION

(Company incorporated under Sec. 25 of the Companies Act. 1956)
CIN NO :- U91110 WB 2004 NPL 100050
Calcutta Leather Complex
CETP, Karaidanga
24-Parganas (South), Pin : 743502
Tel.: +91 9339743306, 8584862128
Email : clctanners@gmail.com
Web. : www.calcuttaleathercomplex.in

Date:05.08.2023
Memo No: CLCTA/MSME&T/2023-24/05-08.

RECEIVED
Contents Not Verified
- 7 AUG 2023
Deptt. of M.S.M.E.&T.
Govt. of West Bengal

To
The Principal Secretary,
MSME&T Dept. Govt. Of West Bengal,
Shilpa Sadan,7th Floor,
No. 4 Abanindranath Tagore Sarani (Camac St.)
Kolkata-700016.

Sub: Police posting in Calcutta Leather Complex at our cost as resolved in High Level meeting chaired by the Chief Secretary to the Govt. of W.B. held on 27.07.2023 at Nabanna to review status of ongoing infrastructure projects in Calcutta Leather Complex.

Sir,

This has reference to our grievances expressed in various meetings/correspondences including in the above cited review meeting concerning worsening law and order situation day by day in CLC particularly for the last two years which has exposed not only most valuable infrastructural assets of CETP, ETS, EPS including that of ongoing infrastructure projects etc., but also individual lives and assets and properties of tannery/factory owners operating in CLC to the danger and insecurity due to worsening law and order situation in CLC. Regular occurrences of the theft incidents, housebreaking, criminal trespass, criminal intimidation in CETP Complex and tannery/factory establishments have become regular features and local police station has become ineffective, undeterred and toothless and CLC has virtually become safe haven for criminals and local goons.

In the back drop above our appeal for additional deployment of police personals at our cost to strengthen local police for improving law and order situation in CLC was considered and allowed in the aforesaid review meeting as recorded in Resolution No.9 in the Minutes of the said meeting, copy whereof is enclosed herewith.

We are ready and prepared to bear cost for deployment of 30 Nos. of police personal from Kolkata Police to be posted in all three main Gate Nos. 1, 2 & 3 of CLC and in SLF Site and TTSC Building.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Hence, we request you to kindly take necessary steps and arrange for deployment of police personal at the earliest.

Thanking you

Yours faithfully

Abdul Matin

C.E.O (W.B.C.S Executive-Retd.)

CLC Tanners Association

Copy to for information:

1. Chief Secretary to the Government of West Bengal, Nabanna 13th Floor, 325 Sarat Chatterjee Rd. Howrah- 102.

2. District Magistrate, South 24-Parganas, Chekery Rd. Alipore Police Line, Kol-27.

CLC Tanners Association

Chief Executive Officer

ABDUL MATIN

Received
Contents not Verified
Date 07.08.2023
Estt. Cell
Department of P and AR

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

40 Annexe. A-6

Gmail CLCTA CLCTA <clctanners@gmail.com>

Blockade at CETP Kolkata Leather Complex

Mon, May 29, 2023 at 2:35 PM

CLCTA CLCTA <clctanners@gmail.com>
To: dm-ali@nic.in

Date: 29.05.2023

To,
THE DISTRICT MAGISTRATE
South 24 , Parganas Checkeray Road -Alipore Police Line
Kolkata -700027.

Sir,

Illegal and unjustified STRIKE STILL CONTINUING FROM 10/04/2023 resorted by the workmen and contractor labours under instigation of outside so-called local leaders namely Shaktipada Mandal (mobile No. 9830033039) and Rakesh Roy Chowdhury (mobile No. 9748308726) at our premises common effluent treatment plant (cetp) premises at calcutta leather complex, karaidanga, klcps, south 24-parganas ,married with high handed activities ,threatening and total blockage of ingress and egress by putting bamboos, pandals etc. at our main gate of the establishment. REQUEST FOR IMMEDIATE INTERVENTION for industrial peace and harmony in the industry.

Mr. Abdul Matin
C.E.O (W.B.C.S. Executive - Retd.)
CLC Tanners Association
Calcutta Leather Complex
Karaidanga, South 24-Parganas
Pin-743502
Mobile No.- 9339743306 / 8584862128

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/18
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

8/e 41 Annex. 'A-7'

CLC TANNERS ASSOCIATION

(Company incorporated under Sec. 25 of the Companies Act. 1956)
CIN NO :- U91110 WB 2004 NPL 100050
Calcutta Leather Complex
CETP, Karaidanga
24-Parganas (South), Pin : 743502
Tel.: +91 9339743306, 8584862128
Email : clctanners@gmail.com
Web. : www.calcuttaleathercomplex.in

Date: 1st August 2023
Memo No. CLCTA/MSME&T/2023-24/01-08

To,
The Principal Secretary,
Dept. of MSME & Textiles,
Shilpa Sadan, 4, A.T. Sarani Rd, Kolkata - 700016.

Sub: Complaint against illegal strike called at the behest of Rakesh Roy Chowdhury & Arnab Das at CETP premises at Calcutta Leather Complex (CLC) since Monday, 31.7.2023.

Ref: Purported letter dated 20th July 2023 of "Common Effluent Treatment Plant Contractor's Union" a non-existent entity for being formed illegally and Rakesh Roy Choudhury, an outsider purporting to be Vice-President thereof.

(ii) Making of incorrect, unsubstantiated and baseless allegations in the above purported letter dated 20-07-2023 against our management while threatening to commit crimes once again and cause wrongful disruption in operation and function of administrative office at CETP Complex and infrastructures attributable to CETP.

NOTARY ... GOVT. OF WEST BENGAL

Sir,

I the undersigned would like to address to the above subject matter in the manner as below:

1. That, without prejudice to our rights and contention we hereby state that our organisation has no affiliation with the purported CETP Workers Union which we do not recognise and have never given any consent to the illegal formation of such alleged workers union which may please be noted. The said wo kers union has been formed at the behest of local miscreant namely Rakesh Roy Choudhury for his personal gains and benefits. The said person is not a resident of local CLC area and has no business or work at CLC. He and his henchmen supported by few workers are totally responsible for all recent criminal activities, labour unrest and blockade in smooth flow of effluent through Effluent Transportation System (ETS) to CETP. They are also responsible for disrupting peaceful and eco-friendly working environment at CLC to bring disrepute of leather industry of the State of West Bengal in domestic and international markets and to discourage investors in CLC which we seriously apprehends might have been part of larger conspiracy against the industrial growth in the State by vitiating peaceful working environment to divert investors to other States thus destroying leather industry and. Such damaging and conspiring activities warranted immediate stern action against such unscrupulous and criminals in the interest of the leather industry at large.

2. That, we have never terminated the employment of one CLCTA staff namely Mr. Arnab Das as falsely alleged. He had voluntarily resigned from the service by tendering his resignation letters in two occasions and his resignation has been accepted by the management and notified through a notice affixed at CETP office premises. As a caution, copy of the said resignation letter was submitted by our

President to the District Magistrate, South 24 Parganas on Monday, 3rd July, 2023 at a review meeting chaired by the Ld. D.M. on compliance of resolutions adopted in high level meeting chaired by Hon'ble MIC MSME & T Deptt.,. It was also reported that all our obligations as recorded in the said resolutions have been duly discharged to restore normalcy in working environment.

3. That, alleged miscreant/anti-social element (Rakesh Roy Chowdhury and his associates) has sent 20-25 unknown persons to our office premises at CETP Complex to disrupt office functioning while purporting to claim themselves as workers and employees of CLCTA which purported claim is absolutely false, concocted, malafide and fabricated in as much as the said unknown persons were

never ever on our pay roll and never ever been engaged by our company for any work as we are unjustly carrying on financial burden of excessive employees and workmen as compared to actual requirement and you are well aware of this fact.

4. That one of the purported claims in the above cited threatening letter for reinstatement of 4 (four) nos. accused persons namely, 1. Narad Mondal 2. Apu Mondal 3. Snehesh Chakraborty and 4. Astha Mondal who are currently under suspension and police investigation is pending and outcome of enquiry as contemplated in resolution of the High-Level Meeting is under process and we are awaiting final decision of the competent authorities on termination and/or reinstatement as the case may be, which may please be noted.

5. We say that we have neither violated any nature of labour rights nor treated any one unfairly as alleged. Allegations are incorrect, baseless and imaginary. Allegation against Manjit Singh is baseless and concocted and his presence cannot or could not be a negative impact on employees welfare and over all office environment as alleged or at all.

Considering all of the above, we repeat and reiterate that the said accused person Rakesh Roy Chowdhury and his henchmen in collaboration with Mr. Arnab Das and others have again created unrest and disrupted the peaceful working environment at CETP, CLC since 31.7.2023 which is totally illegal and warrants immediate necessary action by the competent authorities otherwise all factory units at CLC will be forced to shut down and cease all commercial activities in the wake of such unlawful activities.

We request this Department to also provide police personnel at all three entry and exits gates and both Calcutta Leather Complex and Common Effluent Treatment Plants (CETP) at CLC and our company will pay all necessary charges as discussed in a recent meeting Chaired by the Ld. Chief Secretary, Govt. of West Bengal dt. 27.7.23 at Nabanna.

It may be noted and placed on record once again that some CETP workers and outsiders at the behest of Rakesh Roy Chowdhury and others are planning to steal and rob valuable motors, pumps, wires/copper cables etc from the CETP premises which is currently under upgradation by State Government. The said pilferage is on the rise since Durga Puja holidays of 2022 and no action has been taken against recovery of such valuable electro mechanical components etc by the local police which may please be noted. Effective policing is need of the hour but unfortunately that is missing for years even after CLC area brought under the jurisdiction of Kolkata Police for bringing effective security and safety mechanism for CLC taking into consideration that huge investment in CLC are being made by stakeholders but unfortunately till date entire CLC and its stakeholders and their assets and properties including their lives are unsecured and not save.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 147/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

43

I request you to kindly take necessary action as deemed fit.

Thanking you,

Yours truly,

Abdul Matin

C.E.O (W.B.C.S. Executive-Retd.)

CLC Tanners Association

Office of the District Magistrate & Collector ★ Alipore, South 24 Parganas
1 AUG 2023
Contents Not Verified

Enclosed: The Copy of the Letter dt. 20.07.2023.

Copy forwarded for information and necessary action to:

1. Special Secretary, MSME&T Dept. Govt. of W.B. Camac St. Kol-700 016.
2. The District Magistrate, 24-Parganas (South).
3. The Additional District Magistrate (Industry), 24-Parganas (South), Thackeray Rd. Alipore Police Line.Kol-27
4. The Deputy Commissioner of Police, Kolkata, East Division, Hussainpur, Kolkata-700 107.
5. The Officer in Charge, K L C Police Station, Karaidanga, 24-Parganas (South), W.B.-743 502.
6. Additional Labour Commissioner, W.B New Secretariat Building,11th Floor, 1 Kiron Sarkar Roy Rd. Kol-700 001

CLC Tanners Association
Chief Executive Officer

Received without Verified the Content
Confidential Section of ADM (Dev)
South 24-Pargans
01/08/23

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date 15.09.2024
GOVT OF WEST BENGAL

0/6 44

Affiliation No: 2140

Registration No: 29051

Common Effluent Treatment Plant

Contractor workers' Union

Affiliated under I.N.T.T.U.C

★Chairman: Saokat Molla (M.L.A- Canning East)★

President: Manitpada Mandal

Vice-President: Rakesh Roy Chowdhury

Secretary: Snehash Chakrabor

Date: 20-07-2023

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 44//19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

CLCTA
Dt. 21/07/23
Contents not verified

To,
The President
CLC Tanners association,
Calcutta Leather Complex,
Karaidanga, P.O.- Bhojerhat,
P.S.- K.L.C, District- South 24 Parganas,
Pin-743502,

Sub: CLC Tanners Association has withhold the salaries of one employee of CLCTA and 21 workers without any notice or information.

Dear sir/madam,

Over the course of the past three months, we have tirelessly dedicated ourselves to improving the circumstances faced by workers at the CETP (Common Effluent Treatment Plant) in the Calcutta Leather Complex. Recently, on the 16th of June 2023, a pivotal inquiry committee hearing took place at the DM's Court Chamber Conference Hall in Alipore, Kolkata (postcode: 700027). The purpose of this hearing was to thoroughly investigate the case of four CETP employees who were unjustly terminated based on baseless accusations. The hearing was presided over by the Honorable Additional District Magistrate (Industries) of South 24 Parganas, who, along with a distinguished panel, conducted the proceedings. The main purpose behind this inquiry was to diligently explore the allegations and ascertain the truth, ensuring that justice is served.

In the aforementioned meeting, an in-depth discussion and analysis were conducted, considering various factors. Subsequently, a decision was reached to officially open the office rooms of the CETP Administration Building on the 19th of June, 2023. This auspicious occasion will be graced by the esteemed presence of the Honorable Additional District Magistrate (Industries) of South 24 Parganas. Furthermore, to ensure the welfare of the employees, it was also agreed upon that their pending salaries for the last two months will be disbursed within a week.

As per the instructions mentioned earlier, all our employees were supposed to receive their salary on 23rd June 2023. However, we encountered a problem where one of our employees, Arnab Das & also 21 numbers o workers, did not receive their salary without any reasonable explanation given by the office. This incident ha raised concern among us as it is clear that the managing committee has deliberately decided to withhold hi salary due to his active involvement in the Indian National Trinamool Trade Union Congress (INTTUC) unio and labor movement for the past three months. This situation not only demonstrates a lack of appreciation fo our contribution to the workplace but also acts as a violation of our labor rights. It is clear that we have bee treated unfairly, where our rights have been violated without any reasonable justification. Even after ou employee, Arnab Das, submitted a formal letter to the company on 01/07/2023, requesting an explanation fo the delay in salary payment, he has yet to receive any response or clarification on this matter. Paymen problems. It is important to note that despite several attempts to establish contact and gain insight into th reasons behind non-payment, no satisfactory answers were forthcoming.

The current situation revolves around four workers who were wrongfully dismissed. Surprisingly, even aft concrete evidence has surfaced to prove their innocence, they are still being barred from entering the Commo Effluent Treatment Plant Office (CETP). Meanwhile, the person responsible for falsely slandering these worker Manjeet Singh, is entering the office without facing any repercussions. This distressing scenario has left th workers deeply concerned and fearful for their own safety. The prospect of Manjeet Singh making future fal accusations and causing further harm to their job security exacerbates these worries. Moreover, despite th existence of video evidence showcasing Manjeet Singh's wrongdoing, no legal measures have been taken again him, heightening the frustration and disappointment experienced by the workers. Adding to our grievances,

45

should be noted that we, the workers haven't received any salary increments for an astonishing seven years. This unresolved issue has created significant dissatisfaction among the workers, who anticipated fair remuneration for their contributions. A comprehensive and In-depth examination of this matter is warranted, as it sheds light on the flaws in the system that allow the perpetuation of injustice and the disregard for workers.

We humbly urge for your kindness, respect, and swift assistance in rectifying several pressing issues within our association. Firstly, we kindly request your immediate attention regarding the recovery of unpaid salary of our valuable employee, Arnab Das and also 21 workers for the last three months. We sincerely hope for an immediate solution so that they get their rightfully deserved salaries as soon as possible.

Additionally, we urge for the just reinstatement of four employees who were unjustly dismissed from their positions. Their wrongful termination has caused a significant disruption in the workplace, and we strongly believe in their rightful return to their respective roles. We implore you to rectify this situation promptly.

Furthermore, it is of utmost importance that the responsible individual for the job security of all employees, Manjeet Singh, be held accountable for the current dire circumstances in the office. We request that immediate action be taken to prevent any further negative impact on employee welfare and the overall office environment.

Finally, we would like to address the ongoing and significant matter regarding the failure to provide adequate salary increases over the course of the past seven years. This issue has persisted for an extended period of time, and it requires an urgent resolution.

As dedicated individuals within the labor movement, our unwavering commitment to improving work and living conditions has led us to be actively involved as members of the INTTUC. If our demands are not met, there is a significant possibility that all the employees & workers currently engaged in the CETP will once again participate in the lay-up. This indicates the extent of dissatisfaction among employees, as they strongly believe that their concerns have not been adequately addressed.

Thank you.

Yours faithfully,

1) Effluent Treatment Plant Contractor Workers' Union * Common * CETP Calcutta Leather Complex 743502

2) Effluent Treatment Plant Contractor Workers' Union * Common * CETP Calcutta Leather Complex 743502

3) Effluent Treatment Plant Contractor Workers' Union * Common * CETP Calcutta Leather Complex 743502

CETP Employees

Enclosed: As stated

Copy for necessary information & information:

1. The Chief Secretary, Nabanna, 13th floor, 325, Sarat Chatterjee Road, Mandirtala, Shibpur Howrah-711102.

2. The Principal Secretary, MSME&T Department, Government of West Bengal, Shilpa Sadan, 7 Floor,4, Abanindra Nath Tagore Sarani (Camac Street), Kolkata-16.

3. The Chairman, West Bengal Polution Control Board, Paribesh Bhavan, LA Block, Sector I Bidhannagar, Kolkata, West Bengal- 700106.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

4. The Labour Commissioner, W.B New Secretariat Building, 11th floor, 1, Kiran Sankar Roy Road, Kolkata- 700001.

5. The District Labour Commissioner, Baruipur, South 24 Parganas, West Bengal,Kolkata- 700144

6. The Deputy Commissioner of Police, East Division, Kolkata Police, 512, Madurdaha, Hussainpur, Kolkata- 7001107.

7. The District Magistrate, South 24 parganas.

8. The Executive officer, Bhangar-I, South 24 parganas.

9. The M.L.A, Canning East, South 24 parganas.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT OF WEST BENGAL

10. The Officer-In-Charge, K.L.C. Police Station, Karaidanga, South 24-Parganas, Pin- 743502.

11. The Senior Executive, Lime Light Service Agency, 95A, Gorfa Road, Kolkata-700009.

Sanjib Kr Mallick
CETP Employees & workers union

Common Effluent Treatment Plant Contractor Workers' Union * CETP Calcutta Leather Complex 743502

Common Effluent Treatment Plant Contractor Workers' Union * CETP Calcutta Leather Complex 743502

Common Effluent Treatment Plant Contractor Workers' Union * CETP Calcutta Leather Complex 743502

47 Annexe-A-8

Date:12.08.2023
Memo No. CLCTA/MSME & T/DM/2023-24/12-08

CLC TANNERS ASSOCIATION

(Company incorporated under Sec. 25 of the Companies Act. 1956)
CIN NO :- U91110 WB 2004 NPL 100050
Calcutta Leather Complex
CETP, Karaidanga
24-Parganas (South), Pin : 743502
Tel.: +91 9339743306, 8584862128
Email : clctanners@gmail.com
Web. : www.calcuttaleathercomplex.in

Office of the Dy. Commissioner of Police, Received, Contents Not Verified, Date 14.08.23, at 14.30 hrs, EOT DIVISION, KOLKATA

Office of the Deputy Labour Commissioner, Baruipur, South 24 Parganas, RECEIVED, Contents not verified, 14/08/2023, Govt. of West Bengal

To

1. The Principal Secretary
   MSME &T Dept. Govt. of West Bengal
   Shilpa Sadan, 7th Floor,
   4, Abanindra Nath Tagore Sarani (Camac Street)
   Kolkata-16

2. The District Magistrate South 24-Parganas
   District Magistrate & Collectorate Office, Alipore
   Kolkata-27

Sub: Threat to disturb once again peace and normalcy in Calcutta Leather Complex as held out in an unsigned letter dated 02-08-2023 prepared on a letter head of a purported Common Effluent Treatment Plant Contractor Workers' Union with printed names: Chairman Shaukot Molla (M.L.A. Canning East), President-Shakti Pada Mondal, Vice-President Rakesh Roy Chowdhury and Secretary Snehesh Chakraborty.

Ref: (I) Resolutions adopted in of the high-level meeting chaired by the Hon'ble MIC, MSME&T Dept., held on 31-05-2023 concerning restoration of normalcy in Calcutta Leather Complex.

(ii) Our complaint bearing Memo No. CLCTA/MSME&T/2023-24/01-08 dated 01-08-2023 against Rakesh Roy Choudhury & Associates.

Sir (s),

Please find enclosed herewith copy of subject unsigned letter dated 02-08-2023 purporting to be in response of our above referred complaint dated 01-08-2023, which was addressed to you, the addressee No.1 and forwarded for information and action inter alia to you, the addressee No.2, against fresh threat of strike at CETP Complex. The purported demands are illegal and untenable in law and process of adjudication to as to validity of the suspension of four workers put into motion by virtue of above cited resolutions adopted in a high level meeting. To avoid repetition we repeat and reiterate each and every averment, apprehension and concerns reflected in our said complaint dated 01-08-2023. The purported Union is not a valid entity in law. It has no locus standi whatsoever to interfere or disturb in any manner functioning of our office and other activities at CETP Complex and its periphery area in CLC.

We reiterate that the issue of reinstatement of four suspended workers is lying with the Enquiry Committee formed pursuant to above cited resolution of high-level meeting dated 31-05-2023 and of

NOTARY, Kolkata, Regn.No. 447/19, Expiry Date 15.09.2024, GOVT. OF WEST BENGAL

course subject to due process of law. Besides, KLC Police Station has also registered case under IPC against the suspended workers for offences which resulted in their suspension. Investigation in the said case is not completed as yet. Besides, matter concerning the suspension is also pending before Assistant Labour Commissioner at Baruipur. In so far as issue of Arnab Das is concerned he had voluntarily resigned by submitting letter of resignation prior to 10-04-2023 and his resignation was accepted by the management and duly notified and consequently he is no longer our staff.

In the back drop above there is no cause of action whatsoever which justified call of strike. Such illegal call for strike is a demonstration of act of highhandedness and muscle flexing against statutory authorities and leather industry which amounts to deliberate and willful violation of peace resolutions adopted in high level meeting dated 31-05-2023 despite full compliance of resolutions in letter and spirit on our part. Mention may be made that large numbers of workers/staffs are in favour of maintaining prevailing peace and normalcy in CLC and are not willing and prepared to go on strike for no cause or reason but they are scared of physical assault and injury by the goons and henchmen of Rakesh Roy Choudhury. We also reiterate that our notice "no work no pay" is valid and subsisting.

Hence, you are requested to provide appropriate protection to workers and staffs and member tanners and ensure safety and security in CETP Complex and CLC and kindly take preventive measures to ensure that law and order is not disturbed and the prevailing peace and normalcy in CLC is maintained and goodwill and image of the leather industry operating in CLC are not tarnished and investors are not encouraged to divert investment in other States.

Yours faithfully

Abdul Matin

C.E.O (W.B.C.S. Executive-Retd.)

CLC Tanners Association

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Copy forwarded to:

1. The Deputy Commissioner of Police, Kolkata, East Division, Hussainpur, Kolkata-700 107.

2. The Deputy Labour Commissioner, Baruipur, South 24-Parganas

3. The Officer-in-Charge, K.L.C. Police Station, Karaidanga, South 24-Parganas

4. The Lime Light Service Agency, 95A, Garpar Road, Kolkata-700 009 (To ensure that none of the workers under your payroll goes on strike since our earlier "No work No pay" notice is valid and subsisting.)

CLC Tanners Association
Chief Executive Officer

O/C 49 Annex. A-9

Date: 13.10.2023

To,

The Officer -in-charge

KLC Police Station,

Calcutta Leather Complex,

South 24- Parganas, Pin: 743502

Received on 13.10.2023.....
At 20:40 hrs but contents not verified

OFFICER-IN-CHARGE
KOLKATA LEATHER COMPLEX POLICE STATION
KOLKATA

Sub: Illegal confinement, kidnapping and forceful detention by (1) Rakesh Roy Choudhary (2) Arnab Das (3) Snehesh Chakraborty (4) Deb Prakash Baidya (5) Satya Adhikari (6) Mrs. Marjina Bibi (7) Taraknath Baidya at CLC on 12.10.2023.

Sir,

I the undersigned would like to lodge FIR against (1) Rakesh Roy Choudhary (2) Arnab Das (3) Snehesh Chakraborty (4) Deb Prakash Baidya (5) Satya Adhikari (6) Mrs. Marjina Bibi (7) Taraknath Baidya for kidnapping, illegal confinement and holding me captive forcefully at Calcutta Leather Complex CETP office on 12.10.2023 from 11:30 AM to 10:00 PM and ultimately O.C. KLCPS, Mr. P. Bhowmick had to interfere with the matter and rescued me and saved my life from aforesaid anti-social elements and their henchmen.

I work at CLC Tanners Association as a Safety & Maintenance Officer since October,2017 and I am scared for my life since these accused persons are local hooligans and anti-social elements and they have threatened to teach me a lesson for reasons not known to me.

I request you to kindly accept this complaint and immediately take action against the aforesaid accused persons.

Thanking you,

Yours truly,

Sk Mannuwar Ali
13/10/23

Sk. Mannuwar Ali

Safety & Maintenance Officer

C L C Tanners Association.

3/4/1&1 Khalasi Tola Road
Hastings Kolkata - 700022
M- 9163466582

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

O/C 50

Date: 13.10.2023

To,

The Officer -in-charge

KLC Police Station,

Calcutta Leather Complex,

South 24- Parganas, Pin: 743502

Received on...13/10/2023.....
At...22:40hrs... contents not verified

OFFICER-IN-CHARGE
KOLKATA LEATHER COMPLEX POLICE STATION
KOLKATA

Sub: Illegal confinement, kidnapping and forceful detention by (1) Arnab Das (2) Snehesh Chakraborty (3) Satya Adhikari (4) Mrs. Marjina Bibi (5) Taraknath Baidya at CLC on 12.10.2023.

Sir,

I the undersigned would like to lodge FIR against (1) Arnab Das (2) Snehesh Chakraborty (3) Satya Adhikari (4) Mrs. Marjina Bibi (5) Taraknath Baidya for kidnapping, illegal confinement and holding me captive forcefully at Calcutta Leather Complex CETP office on 12.10.2023 from 11:30 AM to 09:00 PM. I am already suffering from hyper tension with high blood sugar. Due to the confinement for a long time and filthy languages used by the afore said accused persons, my condition became very much deterioted. So, immediately a compounder Mr. Altaf Hussain was called from the health centre who checked my pressure which was found very much high. Ultimately ambulance was called and I was taken out from CETP to Kolkata for medical check-up at 09:00 PM.

I work at CLC Tanners Association as a Senior Executive Engineer (Civil) since February,2015 and I am scared fc · my life since these accused persons are local hooligans and anti-social elements and they have threatened to teach me a lesson for reasons not known to me.

I request you to kindly accept this complaint and immediately take action against the aforesaid accused persons.

Thanking you,

Yours truly,

Shakil Ahmed Hashmi

Sr. Executive Engineer – Civil,

C L C Tanners Association.

Res: 54, Bright Street,

Kolkata-700 017

Mob: 98300 54788

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
WEST BENGAL

O/C 51

Date: 13.10.2023

To,

The Officer -in-charge

KLC Police Station,

Calcutta Leather Complex,

South 24- Parganas, Pin: 743502

Received on 13/10/2023
At 20:40 but contents not verified

OFFICER-IN-CHARGE
KOLKATA LEATHER COMPLEX POLICE STATION
KOLKATA

Sub: Illegal confinement, kidnapping and forceful detention by (1) Rakesh Roy Choudhary (2) Arnab Das (3) Snehesh Chakraborty (4) Deb Prakash Baidya (5) Satya Adhikari (6) Mrs. Marjina Bibi (7) Taraknath Baidya at CLC on 12.10.2023.

Sir,

I the undersigned would like to lodge FIR against (1) Rakesh Roy Choudhary (2) Arnab Das (3) Snehesh Chakraborty (4) Deb Prakash Baidya (5) Satya Adhikari (6) Mrs. Marjina Bibi (7) Taraknath Baidya for kidnapping, illegal confinement and holding me captive forcefully at Calcutta Leather Complex CETP office on 12.10.2023 from 11:30 AM to 10:00 PM and ultimately O.C. KLCPS, Mr. P. Bhowmick had to interfere with the matter and rescued me and saved my life from aforesaid anti-social elements and their henchmen.

I work at CLC Tanners Association as a General Manager (Operation & Maintenance) since June,2023 and I am scared for my life since these accused persons are local hooligans and anti-social elements and they have threatened to teach me a lesson for reasons not known to me.

I request you to kindly accept this complaint and immediately take action against the aforesaid accused persons.

Thanking you,

Yours truly,

Aquil Ahmed Hashmi

G.M. (Operation & Maintenance)

C L C Tanners Association.

Resi: 4/H/4, Rifle Range Road
Kolkata- 700017

Mobile No: 7980485439

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

O/C. 52

Annexure-10

CLC TANNERS ASSOCIATION

(Company incorporated under Sec. 25 of the Companies Act. 1956)
CIN NO :- U91110 WB 2004 NPL 100050
Calcutta Leather Complex
CETP, Karaidanga
24-Parganas (South), Pin : 743502
Tel.: 9007515958, 9748704913
Email : clctanners@gmail.com
Web. : www.calcuttaleathercomplex.in

NOTICE

Date: -30-.05.2023

To
All Concerned
(Particularly the Workmen/Employees)

The management notes with great concern, that all workmen/employees had gone on unjustified, illegal and unwanted strike on an from 10th April, 2023 and have been indulging in all sorts of illegal, undesirable activities/agitation/overt acts /subversive of discipline by putting bamboo padndal .Tarpaulin Sheds etc. creating total blockage of ingress and egress of personal and material from the establishment, thereby paralyzing total and complete work of the establishment which results in no statutory compliances (Non Deposit GST, Non Deposit PF, Non Deposit ESI and Income Tax etc.) being made in scheduled time and other act ivies of administrative work . The said activities/agitation/strike and unlawful conducts are still continuing.

The management time and again requested all to shun the path of agitations and to resume normal work and also to adopt peaceful method for redressal of their genuine grievances, if any, which yielded no result. They are foiling attempts to the willing workmen to resume normal work with violent acts. The workmen's such acts of agitation/activities have not only brought the work in the establishment to a standstill and create chaotic and panic situation in and around the establishment but also fully endangered the safety and security of the supervisory staff and managerial personnel and also establishment properties. The managerial and supervising staff are very much shaky to work in such critical situation and thereby expressed their inability to work in the grim circumstances.

The workmen are hereby advised to take recourse to the constitutional means for redressal of their genuine grievances if any and resume normal duty and perfect discipline forthwith, failing which the management will be unwilling/forced to take preventive action including declaring suspension of work in the establishment and the workmen shall be solely responsible for all consequences. The management reserves its rights to take appropriate disciplinary action against the erring workmen as per law/rules and regulation of the establishment.

No wages/allowance shall be paid for the period of strike (on the basis of no work no pay).

Received on 31/05/2023
At 13:10 but contents not verified

OFFICER-IN-CHARGE
KOLKATA LEATHER COMPLEX POLICE STATION
KOLKATA

For CLC Tanners Association
CLC Tanners Association

Chief Executive Officer
Abdul Matin

C.E.O (W.B.C.S. Executive- Retd.)

Chief Executive Officer

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

ISO 14001 : 2015 Certified
OHSAS : 18001 : 2007

We care for the environment

- Copy of this notice pasted at main entrance of the establishment.
- Copy of this notice forwarded either hand delivery or speed post A/D/Fax to the following authorities for kind intervention and interest of industry.

1. THE OFFICER -IN-CHARGE
   Kolkata Leather Complex Police Station
   Karidanga, south24Pgns West Bengal

2. The Commissioner of Police Kolkata
   Kolkata Leather Complex Police Station
   18, Lalbabazar Street
   Kolkata-700001.
   Fax: 033 2214-1767
   E-mail: splcp2@kolkatapolice.gov.in

3. DISTRICT MAGISTRATE
   South 24 , Parganas Checkeray Road -Alipore Police Line
   Kolkata -700027.
   E-mail: dm-ali@nic.in

LABOUR COMMISSIONERATE
RECEIVED
31 MAY 2023
CONTENTS NOT VERIFIED
Receiving Clerk

4. THE LABOUR COMMISSIONER GOVT OF WEST BENGAL
   11th floor, 1, Kiran Sankar Roy Road
   Kolkata -700001
   Fax: 03322488150
   E-Mail: labourcommissioner.wb@gmail.com

LABOUR DEPARTMENT
GOVT. OF WEST BENGAL

5. THE HON'BLE LABOUR MINISTER
   Govt of West Bengal
   12th floor, 1, Kiran Shanker Roy Road
   Kolkata -700001.
   Fax:033-2214-5741

6. Hon'ble Chief Minister of West Bengal,
   Fax:(033) 2214-3528
   E-Mail: cm@wb.gov.in

CLC Tanners Association
Chief Executive Officer

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT OF WEST BENGAL

54 Annexe. "A-11"

Minutes of the meeting held by HMIC, MSME&T Dept. on 31-05-2023 AT the Conference Hall of WBKVIB for addressing the issues in Calcutta Leather Complex (CLC), Bantala & restoration of normalcy therein

In Chair: Mr. Chandra Nath Sinha, Hon'ble Minister-In Charge, MSME &T Dept, GoWB

Other Participants:

1) *Mr Rajesh Pandey, Principal Secretary, MSME & Textiles Department,*
2) *Janab Saokat Molla, MLA, Canning Purba A. C.*
3) *Mr Sumit Gupta, District Magistrate, South 24, Parganas*
4) *Mr Meghnad De, Special Secretary, MSME & Textiles Department*
5) *Ms Sujata Kumari, Deputy Commissioner of Police, East Division, KPC*
6) *Mr Prasanta Bhowmik, Inspector & Officer-in-Charge, CLC Police Station*
7) *Mr Prantik Roy, CE (GAP Sector), KMDA,*
8) *Mr Tapabrata Bhowmick, SE, KMDA,*
9) *Mr Pranab Sen, SE, KMDA,*
10) *Mr Kallol Sarkar, SE (M)-II, KMDA,*
11) *Mr Biswajit Paul, EE, KMDA,*
12) *Janab Md. Hasibul Molla, EE, KMDA,*
13) *Mr Biplab Hira, EE, KMDA,*
14) *Mr Bivas Bose, General Manager, DIC, South 24 Parganas,*
15) *Md. Safi Ullah Mufti, Consultant, MSME&T Deptt.*
16) *Mr Ramesh Juneja, President, Calcutta Leather Complex Tanners' Association*
17) *Janab Zia Nafis, Joint Secretary, Calcutta Leather Complex Tanners' Association*
18) *Janab Shahid Parwez, Joint Secretary, Calcutta Leather Complex Tanners' Association*
19) *Janab Kaizer Ahmed*
20) *Mr Rakesh Roychowdhury, Upa-Pradhan Tardah G. P.*
21) *Mr Snehesh Chakraborty, Contractual Employee of CLCTA*
22) *Mr Arnab Das, Employee of CLCTA,*

Hon'ble Minister-In-Charge took the Chair and welcomed the participants for attending meeting. He stated that he believed the cause of the unfortunate situation might be due to misunderstanding between the CLCTA and its employees. It could have been resolved through dialogue mutually. He advised both parties to forget what had happened in the past and to remain positive in settling the score amicably in the interest of the bright future of the leather industry. He urged all concerned to come place their view with solution. Thereafter he requested the Principal Secretary, MSME& Textiles Department to conduct the meeting.

The Principal Secretary explained the purpose of the meeting and highlighted how the Calcutta Leather Complex, a flagship entity of the State Govt, was experiencing a deadlock situation for more than a month due to labour unrest. He expressed concern that if the situation continued, the leather industry of Bengal would suffer huge loss and all export orders would be adversely affected. He informed the House about the ongoing infrastructural projects and the upcoming projects like Non-Leather Footwear Park etc in the CLC which will make it a one-stop-leather-hub in India. Huge employment scope would be created in coming days. So, he urged upon the participants that the month long stand-off should be resolved immediately at any cost, otherwise wrong message would go to the prospective investors which would shatter the good image of the complex.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT OF WEST BENGAL

555

Mr. Ramesh Juneja, President, CLCTA informed that due to ongoing work of upgradation of CETP modules 1-4 , the employees were rendered idle since last year. Nonetheless, CLCTA had been paying salary to all 130 idle contractual employees and 60-70 own employees of CLCTA. Whatever be the reason of grievance, the violent attitude of the contractual workers led by four persons with the CEO of the CLCTA, who is a senior citizen, was totally unacceptable. Defending the stand taken by CLCTA, Janab Zia Nafis, Joint Secretary of CLCTA, submitted in brief the chronology of events that had taken place. In the past also such "Clean Drive" inside the CLC was organised. For some unknown reason, this time some unruly workers created all such protesting movement which snowballed into the present impasse. He too expressed anxiety over uncalled for misconduct of the unruly employees meted out to the CEO and other office bearers for which CLCTA had no option but to close the office.

The Honb'ble MLA, Janab Saokat Molla, during his submission echoed the views of the Hon'ble MIC and the Principal Secretary and expressed his belief that the stand-off would be resolved amicably. He stated that he was always in favour of "industry-friendly" as well as "worker-friendly" environment in the CLC and he expected a little bit of sympathetic gesture from the CLCTA office bearers towards the poor workers. Thereafter, by showing copy of a mass petition signed by CLCTA officials (Mr Ramesh Juneja & others) addressed to HCM & others, he vented his grievance on the very content of it wherein Mr Mollah was described as an unscrupulous person and the mastermind behind the impasse. He demanded enquiry on the content of such defamatory letter, which Hon'ble MIC suggested can be taken up once the issue at hand, is resolved.

Mr Arnab Das, on behalf of striking Employees of CLCTA spoke to defend their cause and refuted the statement of CLCTA officials. He requested that their salary held-up during 2 months should be released immediately. He demanded that CLCTA should enhance their salary since a long time had elapsed after the last increment. He also demanded for necessary action against the General Manager of CLCTA Mr Binay Singh GM, for his frequent rowdy behaviour with the employees.

After detailed discussion and after considering the views of both sides the following resolutions were adopted:

1) The workers will withdraw agitation immediately and will start their normal duties as usual w.e.f. 1/6/2023.
2) The CLCTA shall withdraw shut down notice & open its office as usual w.e.f. 1/6/2023.
3) The suspension letters issued by the CLCTA against the 4 (Four) Staff shall be deemed to be "Show Cause Notices" and the said 4 employees shall submit their replies to the said Notice immediately.
4) DM, S 24 Pgs will constitute a 5-members' team with (i) ADM (Industry), S 24 Pgs, (ii) SDO, Baruipur, (iii) Deputy Labour Commissioner (iv) GM, DIC, S 24 Pgs (v) OC of CLC P.S.. The team will investigate on the allegations made by the CLCTA against those 4 (four) suspended employees. The Committee will submit the enquiry report within next 15 (Fifteen) days and the findings of the enquiry should be binding on all parties.
5) Based on different materials of evidences to be explored, if the allegations against those 4 suspended employees are proved to be correct, their services should be terminated.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT OF WEST BENGAL

6) On the contrary, if the employees are not found to have indulged in violence/ heckling of the CEO, then they will be reinstated back. On the other hand, if allegations against Mr Binay Singh are proved, his service will be terminated.
7) However, those 4 (four) suspended employees shall not enter in CLC/CLCTA Office until pending the enquiry.
8) CLCTA shall disburse salary (including arrear salary, if any) to all its employees as soon as possible.
9) CLCTA will approach KMC/engage expert by tomorrow, i.e., 1/6/2023 to remove the sludge from the clogged/chocked ETS/ EPS.

There being no further points to discuss, the meeting ended with vote of thanks to and from the chair.

(Chandra Nath Sinha)
Hon'ble MIC

Government of West Bengal
MSME & Textiles Department
Silpa Sadan (7th & 8th Floor), Camac Street, Kolkata 700 016

Memo No. 2375 /MSMET- 24013/12/2020 **Dated** 2/6/2023

Copy forwarded for information and taking necessary action to :-

1) The District Magistrate, South 24 Parganas
2) The Deputy Superintendent of Police, Kolkata Police Commissionerate
3) The Officer in Charge, Calcutta Leather Complex Police Station
4) Janab Saokat Molla, MLA, Canning Purba A. C.
5) Shri Ramesh Juneja, Presdident, CLC Tanners' Association
6) Mr Prantik Roy, CE (GAP Sector), KMDA,
7) Mr Bivas Bose, General Manager, DIC, South 24 Parganas,
8) Janab Kaizer Ahmed
9) Mr Rakesh Roychowdhury, Upa-Pradhan Tardah G. P.
10) Mr Arnab Das, On behalf of the Employees of CLCTA,

2/6/2023
Special Secretary to the
Government of West Bengal

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT OF WEST BENGAL

57 Annexure-A.12"

OFFICE OF THE
DISTRICT MAGISTRATE & COLLECTOR
SOUTH 24 PARGANAS
Office: 12, Biplabi Kanai Bhattacharya Sarani, Alipore, Kolkata – 700027
Phone: 033-2449 9944 / 2479 1694, **Fax:** 033-2448 7871
Email: dm.s24pgs@gmail.com, dm-ali@nic.in

ORDER

In pursuance of the decisions taken in the meeting held by HMIC, MSME&T Department, Government of West Bengal on 31.05.2023 at the Conference Hall of WBKVIB for addressing the issues in Calcutta Leather Complex (CLC), Bantala & restoration of normalcy therein, an enquiry committee is hereby formed with the following officers for investigating into the allegations made by the CLCTA against four employees: -

Sl. No.	Designation of the Officers	Designation in the Committee
1	Additional District Magistrate (Industry)	Chairman
2	Sub-Divisional Officer, Baruipur	Member - Secretary
3	Deputy Labour Commissioner	Member
4	General Manager, District Industries Centre	Member
5	Officer-in-Charge, KLC Police Station, KPC	Member

The afore-mentioned enquiry committee will visit the office of CLCTA and take further necessary hearing as required to dispose of the matter.

First visit of the Committee to the office of CLCTA will be held on**06.06.2023 at 12 Noon**.All concerned are requested to provide necessary co-operation and support to the Committee members for discharging their functions properly.

This order takes immediate effect.

District Magistrate
South 24 Parganas

Memo. No. 181/1(4)/Con/DM

Date : 02.06.2023

Copy forwarded for information to :-

1. The Principal Secretary, MSME & Textile Department.
2. Janab Saokat Molla, Hon'ble MLA, Canning Purba A.C.
3. Sri Meghnad De, Special Secretary, MSME & Textiles Department.
4. Ms. Sujata Kumari, Deputy Commissioner of Police, East Division, Kolkata Police Commissionerate.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

District Magistrate
South 24 Parganas

57A

OFFICE OF THE
DISTRICT MAGISTRATE & COLLECTOR
SOUTH 24 PARGANAS

Office: 12, Biplabi Kanai Bhattacharya Sarani, Alipore, Kolkata – 700027
Phone: 033-2449 9944 / 2479 1694, **Fax:** 033-2448 7871
Email: dm.s24pgs@gmail.com, dm-ali@nic.in

57A

Memo. No. 181/2(5)/Con/DM Date : 02.06.2023

Copy forwarded for information and taking necessary action to :-

1. The Additional District Magistrate (Industry), South 24 Parganas.
2. The Sub-Divisional Officer, Baruipur, South 24 Parganas.
3. The Deputy Labour Commissioner, South 24 Parganas.
4. The District Industries Centre, South 24 Parganas.
5. The Officer-in-Charge, KLC Police Station, Kolkata Police Commissionerate.

District Magistrate
South 24 Parganas

Memo. No. 181/3(2)/Con/DM Date : 02.06.2023

Copy forwarded for information to :-

1) JanabKaizer Ahmed.
2) Sri Rakesh Roychowdhury, Upa Pradhan, Tardah G.P.

District Magistrate
South 24 Parganas

Memo. No 181/4(10)/Con/DM Date : 02.06.2023

Copy forwarded with a request to remain present during the visit and render all sorts of co-operation and support to the enquiry team to: -

1) Sri RameshKumarJuneja, President, CLCTA.
2) Janab Zia Nafis, Joint Secretary, CLCTA.
3) Janab ShahidParwez, Joint Secretary, CLCTA.
4) Sri Abdul Matin, CEO, CLCTA.
5) Sri Binay Singh, GM, CLCTA.
6) Sri AasthaMondal, S/o - Sri AdityaMondal, Employee of CLCTA.
7) Sri NaradMondal, S/o -Sri JibanMondal,Employee of CLCTA.
8) Sri ApuMondal, S/o - Sri SailendraMondal, Employee of CLCTA.
9) Sri SneheshChakraborty, S/o - Sri GourChakraborty, Employee of CLCTA.
10) Sri Arnab Das, Employee of CLCTA

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

District Magistrate
South 24 Parganas

58

Annex- A-13

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), West Bengal)

To,

The Executive Engineer
KOLKATA METROPOLITAN DEVELOPMENT AUTHORITY
KMDA, Unnayan Bhavan, DJ-11, Scc-II, Salt Lake, Kolkata, West Bengal - 700091 -700091

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/WB/NCP/78706/2021 dated 25 Jun 2022. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B031WB110448**
2.	**File No.**	EN/T-II-1/162/2021
3.	**Project Type**	Expansion
4.	**Category**	B1
5.	**Project/Activity including Schedule No.**	7(c) Industrial estates/ parks/ complexes/ areas, export processing Zones
6.	**Name of Project**	EXPANSION OF CALCUTTA LEATHER COMPLEX (CLC)
7.	**Name of Company/Organization**	KOLKATA METROPOLITAN DEVELOPMENT AUTHORITY
8.	**Location of Project**	West Bengal
9.	**TOR Date**	16 Dec 2021

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 15/12/2023

(e-signed)
DHARMDEO RAI, I.F.S.
Member Secretary
SEIAA - (West Bengal)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No: 447/19
Expiry Date
15.09.2024
GOVT. OF W[illegible] BENGAL

59 Annexe 'A-14'

Government of West Bengal,
Department of Micro, Small And Medium Enterprises And Textiles,
Hemanta Bhaban, 4th Floor, 12, BBD Bag (East), Kolkata – 700 001

Memo No. 601 (4)/MSMET-V/7L-30/2016 Dated : 27-02-2017

To

1. The Director,
   M. L. Dalmiya & Co. Ltd.
   Kolkata - 700017
2. The Chief Executive Officer,
   CLC Tanners Association, CETP, Karaidanga,
   Dist.: South 24-Parganas - 743502
3. The Executive Director,
   Indian Leather Products Association,
   Chatterjee International Centre, 14th Floor,
   Kolkata – 700071.
4. The Vice President & Head of Kolkata Operations,
   Cognizant Technology Solutions India Pvt. Ltd.,
   Salt Lake, Sector-V, Kolkata – 700091.

Sub : Sharing the maintenance cost of Plantation in CLC for next three years.

Sir,

The Government took up a project on intensive plantation in the Calcutta Leather Complex. The programme was executed by West Bengal Wastelands Development Corporation Ltd. (WBWDCL).

In the kick-off meeting with the different stake holders held at CLC on 10.08.2016 it was decided that the cost of plantation would be borne by the Government and the cost of maintenance for successive three years would be shared by the different stakeholders/their representative forum in proportion to the area under plantation in their jurisdiction.

Accordingly, it is requested that you may kindly get in touch with officials of WBWDCL to ascertain the estimate for maintenance cost of plantation in proportion to the area of plantation falling under your possession/in possession of your members in CLC.

Contributions may kindly be deposited accordingly with the West Bengal Wastelands Development Corporation Ltd. as early as possible since the maintenance work has to be started before the onset of this year's monsoon season.

Yours faithfully,

Joint Secretary to the
Government of West Bengal.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/18
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

60

Annexe. A-14

Government of West Bengal
Department of Micro, Small And Medium Enterprises And Textiles,
Hemanta Bhaban, 12, BBD Bag (East), 4th Floor,
Kolkata - 700 001.

Memo No. 722 /MSMET(V)/7L-30/16 Dated 9.3.2018

Accts

Pl. issue fresh cheque
Draft in favour of WBSEPS

9/3

To
The Chief Executive Officer,
CLC Tanners Association,
CETP, Karaidanga,
Calcutta Leather Complex,
Bantala, South 24-Parganas.

Sub : Remittance of part of CLCTA's share for 1st year's maintenance cost of plantation in CLC.

Sir,

In inviting a reference to your letter no. CLCTA/MSME&T/061/2018 dated 05.03.2018 enclosing a Bank Cheque bearing no. 680554 dated 03.03.2018 of Syndicate Bank, Kolkata Leather Complex Branch for ₹597600 (Rupees Five Lac Ninety Seven Thousand Six Hundred) only this is to request you to kindly issue a fresh A/c Payee Cheque for the same amount drawn in favour of **WEST BENGAL STATE EXPORT PROMOTION SOCIETY** and send the same to this Department.

Since the Department does not hold any Bank Account, it has been decided that the contribution towards the plantation maintenance cost from the different stake holders would be collected at one place and the same would be remitted to the West Bengal Wasteland Development Corporation Ltd.

The Bank Cheque of the above description as issued by you and sent to this Department with your letter referred to above is hereby returned for issue of a fresh Cheque in the above manner.

Yours faithfully,

Joint Secretary to the
Government of West Bengal

Enclo : As stated.

NOTARY
SK. NAZRUL ISLAM
Dist. Kolkata
Regd. No. 447/18
Expiry Date
[illegible].2020
GOVT. OF WEST BENGAL

61

SyndicateBank

काइदंगा, कोलकाता लेदरकॉम्प्लेक्स शाखा,काईडांगा, कोलकाता लेदर कॉम्प्लेक्स - 743502(पश्चिम बंगाल)
KARAIDANGA, KOLKATA LEATHER COMPLEX BRANCH
KARAIDANGA, KOLKATA LEATHER COMPLEX - 743502 (WEST BENGAL)
IFS Code : SYNB0009755

0	3	0	3	2	0	1	8
D	D	M	M	Y	Y	Y	Y

या धारक को Or Bearer

Pay WBHDCL

रुपये Rupees Five Lakh, ninety Seven Thousand Six hundred only/- अदा करें ₹ 597600/-

SESHAASAI (M) /CTS - 2010 112544

A/c. No. 97553030000012

Valid for 3 Months only

CLC TANNERS ASSOCIATIO

बैंक के सभी शाखाओं में सममल्य पर प्रदेय
Payable at par at all branches of our Bank

Please sign above

SAN : 559006680554

⑈680554⑈ ⑆000250461⑆ 559006⑈ 29

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

KVQA CERTIFICATION SERVICES PVT. LTD.
I-25, Third Floor, Southern Avenue, Maharani Bagh, New Delhi-110065
Phone :011-22711940, 22711941 E-mail : delhi@kvqaindia.com Web Site : www.kvqa.in

62

Annex. A-15

To

Date: 21/02/2024

CLC TANNERS ASSOCIATION (CLCTA)

C.E.T.P., Calcutta Leather Complex, Karaidanga,
South 24 Parganas - 743502, West Bengal, India.

Subject: Continuation for ISO 14001:2015 & ISO 45001:2018

Dear Sir,

The Second Surveillance audit of your company has been done successfully for the standard ISO 14001:2015 & ISO 45001:2018. The Lead Auditor has found it satisfactory and recommended for the continuation of certification until the Recertification audit.

Thanks & Regards

FOR AND BEHALF OF
KVQA CERTIFICATION SERVICES PVT. LTD.

KVQA CERTIFICATION SERVICES PVT. LTD.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

63

KVQA

Certificate of Registration

(Occupational Health & Safety Management System)

KVQA CERTIFICATION SERVICES PVT. LTD.

This is to certify that the Occupational Health & Safety Management System of

CLC TANNERS ASSOCIATION (CLCTA)

Regd. Office: Shop No. - 61, Block - B, Ground Floor, Shopping Complex At Calcutta Leather Complex, Karaidanga, 24 Parganas (South), Pincode: 743502, West Bengal, India

City Office: 10, East Topsia Road, Unit 4H, Ideal Unique Centre, Kolkata – 700046, West Bengal, India

Plant: C.E.T.P., Calcutta Leather Complex, Karaidanga, District – South 24 Parganas, Pincode: 743502, West Bengal, India

Has been found to the Occupational Health & Safety Management System Standard

OHSAS 18001:2007

This certificate is valid for the following product or service range

Treatment of Industrial Tannery Waste Effluent & Recovery of Biogas from Sludge Waste Generated by the Common Effluent Treatment Plant (C.E.T.P.)

Certificate No: IOSC201901002

Date Of Issue: 29, January, 2019

Valid Until: 28, January, 2022

1st Surveillance Due On: 29/12/2019: Done On:

2nd Surveillance Due On: 29/12/2020: Done On:

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Issued by

Authorised signatory KVQA

JAS-ANZ

M5400913IN

www.jas-anz.org

JAS-ANZ is the government-appointed accreditation body for Australia and New Zealand responsible for providing accreditation of conformity assessment bodies (CABs) in the fields of certification and inspection. Accreditation by JAS-ANZ demonstrates the competence and independence of KVQA.

Accredited by a member of IAF's MLA for Quality Systems

To Check the Status of the Certification kindly log on to www.kvqa.in

F-300, Sector -63, Noida U.P., India. Ph-011-22711940, 22711941, email: delhi@kvqaindia.com

*Subject to successful completion of surveillance audits

64

KVQA

Certificate of Registration

(Environment Management System)

KVQA CERTIFICATION SERVICES PVT. LTD.

This is to certify that the Environment Management System of

CLC TANNERS ASSOCIATION (CLCTA)

C.E.T.P., Calcutta Leather Complex, Karaidanga,
South 24 Parganas - 743502, West Bengal, India.

Has been found to the Environment Management System Standard

ISO 14001:2015

This certificate is valid for the following product and service range

Treatment of Industrial Tannery Waste Effluent & Recovery of Biogas from Sludge Waste Generated by the Common Effluent Treatment Plant (C.E.T.P.).

Certificate No: KDACE202202016

1st Surv illance Due On: 21/01/2023: Done On:
2nd Surveillance Due On: 21/01/2024: Done On:

Date Of Issue: 21, February, 2022
Valid Until: 20, February, 2025*

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Issued by ----------

Authorised signatory KVQA

MEMBER OF MULTILATERAL RECOGNITION ARRANGEMENT
IAF

eiaCI
مركز الإمارات العالمي للاعتماد
Emirates International Accreditation Centre
CB-EMS-045

To Check the Status of the Certification kindly log on to www.kvqa.in
F-300, Sector - 63, Noida U.P. India. Ph- 011 -22711940, 22711941
Email : delhi@kvqaindia.com
*Subject to successful completion of surveillance audits

65

KVQA

Certificate of Registration

(Occupational Health & Safety Management Systems)

KVQA CERTIFICATION SERVICES PVT. LTD.

This is to certify that the Occupational Health & Safety Management Systems of

CLC TANNERS ASSOCIATION (CLCTA)

C.E.T.P., Calcutta Leather Complex, Karaidanga,
South 24 Parganas - 743502, West Bengal, India.

Has been found to be of the Occupational Health & Safety Management Systems Standard

ISO 45001:2018 (OH & S)

This certificate is valid for the following product or service range

Treatment of Industrial Tannery Waste Effluent & Recovery of Biogas from Sludge Waste Generated by the Common Effluent Treatment Plant (C.E.T.P.).

Certificate No: KDACO2022002014

Date Of Issue: 21, February, 2022

Valid Until: 20, February, 2025*

1st Surveillance Due On: 21/01/2023: Done On:

2nd Surveillance Due On: 21/01/2024: Done On:

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Issued by ----------
Authorised signatory KVQA

IAF MEMBER OF MUTUAL RECOGNITION ARRANGEMENT

eiac
مركز الإمارات العالمي للاعتماد
Emirates International Accreditation Centre
CB-OHSMS-045

To Check the Status of the Certification kindly log on to www.kvqa.in
F-300, Sector - 63, Noida U.P. India. Ph- 011 -22711940, 22711941
Email : delhi@kvqaindia.com
***Subject to successful completion of surveillance audits**

66

KVQA

Certificate of Registration

(Environment Management System)

KVQA CERTIFICATION SERVICES PVT. LTD.

This is to certify that the Environment Management System of

CLC TANNERS ASSOCIATION (CLCTA)

Regd. Office: Shop No. - 61, Block - B, Ground Floor, Shopping Complex At Calcutta Leather Complex, Karaidanga, 24 Parganas (South), Pincode: 743502, West Bengal, India

City Office: 10, East Topsia Road, Unit 4H, Ideal Unique Centre, Kolkata – 700046, West Bengal, India

Plant: C.E.T.P., Calcutta Leather Complex, Karaidanga, District – South 24 Parganas, Pincode: 743502, West Bengal, India

Has been found to the Environment Management System Standard

ISO 14001:2015

This certificate is valid for the following product or service range

Treatment of Industrial Tannery Waste Effluent & Recovery of Biogas from Sludge Waste Generated by the Common Effluent Treatment Plant (C.E.T.P.)

Certificate No: IESC201901004

Date Of Issue: 29, January, 2019

Valid Until: 28, January, 2022

1st Surveillance Due On: 29/12/2019: Done On:

2nd Surveillance Due On: 29/12/2020: Done On:

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Issued by

Authorised signatory KVQA

JAS-ANZ

M5400913IN

www.jas-anz.org

JAS-ANZ is the government-appointed accreditation body for Australia and New Zealand responsible for providing accreditation of conformity assessment bodies (CABs) in the fields of certification and inspection. Accreditation by JAS-ANZ demonstrates the competence and independence of KVQA.

Accredited by a member of IAF's MLA for Quality Systems

To Check the Status of the Certification kindly log on to www.kvqa.in

F-300, Sector -63, Noida U.P., India. Ph-011-22711940, 22711941, email: delhi@kvqaindia.com

*Subject to successful completion of surveillance audits

67 Annx. A16

COUNCIL FOR LEATHER EXPORTS

(Sponsored by Ministry of Commerce & Industry, Govt. of India)

Eastern Region Office

18,1st Floor ,"Duckback House",41 Shakespeare Sarani Kolkata-700017

Certificate

Council for Leather Exports
is pleased to award

India's Best Performing CETP 2016-17

Calcutta Leather Complex CETP

General Secretary (H)

Mr. Imran A. Khan

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Ramesh Juneja
Regional Chairman-Eastern Region
Council for Leather Exports

68

COUNCIL FOR LEATHER EXPORTS
EASTERN REGION

BEST COMMON EFFLUENT
TREATMENT PLANT

CALCUTTA LEATHER COMPLEX
TANNERS ASSOCIATION (CLCTA)

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

69 Annexure A-17

WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan'
Bldg. No. - 10A, Block - LA, Sector-III
Salt Lake City, Kolkata-700 098

Consent Letter Number : CO131984

Memo Number : 225-SI_Co-8/16/0209

Date : 01/10/2021

Consent to Operate

under

Section 25 & 26 of the **Water (Prevention and Control of Pollution) Act, 1974** and
Section 21 of the **Air (Prevention and Control of Pollution) Act, 1981**

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended and Rules and Orders made thereunder, hereby grants its consent to :

M/s. CLC Tanner's Association (CLCTA)

.....(Address of Regd. office/Head/Office/City Office)

(hereinafter referred to as Applicant) for its unit located at Calcutta Leather Complex, Bhangar, P.O.-Bhojerhat, Dist-24 Pgs(South), Pin-743502

.....(Detailed address of the manufacturing unit)

for a period from date of issue to 30/09/2026

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

W.B. Pollution Control Board
Seal
Paribesh Bhawan
Salt Lake City
Kolkata-106
Operation & Execution Cell

For and on behalf of the State Board

01/10/21

(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Environmental Engineer
W. B. Pollution Control Board
Operation & Execution Cell

70

ANNEXURE

Consent to M/s. CLC Tanners' Association (CLCTA)

for its unit at Calcutta Leather Complex, Bhangar, P.O - Bhojerhat, Dist-24 Pgs (South), Pin-743502

Conditions :

01. This Consent is valid for the manufacture of :-

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01	Operation of common effluent	treatment plant (CETP)
02	(Module 1, 2, 3 & 4 of capacity 5	MLD each) 2 modules
03	of CCRU, TESPC & other	infrastructure facilities)
04		
05		
06		
07		
08		
09		
10		
11		
12		

02. The *Applicant* shall remain responsible for quantity and quality of liquid effluent and air emissions.

03. **Daily** discharge of industrial liquid effluent shall not exceed — KL.

04. **Daily** discharge of domestic liquid effluent shall not exceed — KL.

05. **Daily** discharge of mixed (industrial & domestic) liquid effluent shall not exceed 18000 KL.

06. The *Applicant* shall discharge liquid effluent to Kasaidanga SWF Canal after treatment in CETP. (place of discharge) through 01 (one) nos. outlets / outfalls.

07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.

08. The *Applicant* shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the *Standard* as given in Table-I in page 03.

NOTARY SK NAZRUL ISLAM Regn. No. 447/19 Expiry Date 15.06.2024 GOVT. OF WEST BENGAL

01/10/21

(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Environmental Engineer
W. B. Pollution Control Board
Operation & Execution Cell

Continued.....

C0131984

71

(3)

Consent to M/s. CLC Tanner's Association (CLCTA)

for its unit at Calcutta Leather Complex, Bhangar, P.O.-Bhatierhat, Dist-24 Pgs (South), Pin-743502

Table-I

Outlet No.	Nature of effluent	Parameters	Standard	Frequency of effluent sampling
01	Mixed	pH	Between : 6.5 to 9.0	Monthly
		Total Suspended Solids	Not to exceed : 50 mg/l.	
		Biochemical Oxygen Demand (3day at 27°C)	Not to exceed : 20 mg/l.	
		Chemical Oxygen Demand	Not to exceed : 250 mg/l.	
		Oil & Grease	Not to exceed : 10 mg/l.	
		T.D.S	" : 2100 mg/l	
		Sulphide	" : 2 mg/l	
		Total Cr.	" : 2 mg/l	
		Hexavalent Chromium (Cr^{+6})	" : 0.1 mg/l	

09. The *Applicant* falls in the ..... Red .....Category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and the Applicant shall comply with the provisions of the said Act and Rules made thereunder.

10. **Daily** water consumption for the following purposes should not exceed :-

- Industrial cooling, spraying in mine pits and boiler feed water (Water used for gardening should be included in this category of use) → ..... — .....KL
- Domestic purpose → ..... 4.0 .....KL
- Processing whereby water gets polluted and the pollutants are easily biodegradable → ..... 2.0 .....KL
- Processing whereby water gets polluted and the pollutants are not easily biodegradable → ..... — .....KL

The *Applicant* shall regularly submit to the Board the Returns of Water Consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

NOTARY SK. NAZRUL ISLAM Area Kolkata Regn.No. 447/18 Expiry Date 15.09.2024 GOVT. OF WEST BENGAL

Hooghly 01/10/21

(~~Member Secretary/Chief Engr./ Sr. Env. Engr.~~ / Env. Engr. / ~~Asst. Env. Engr.~~)

Environmental Engineer
W. B. Pollution Control Board
Operation & Execution Cell

Continued.....

Consent to M/s. CLC Tanners's Association (CLCTA)

for its unit at Calcutta Leather Complex, Bhangar, P.O.-Bhojerhat, Dist- 24 Pgs (South), Pin- 743502

11. The *Applicant* shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the *State Board.*

12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted/displayed to faciliate identification.

13. The *Applicant* shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants of the *Standard* as given in Table-II below :

Table-II

Stack No.	Stack height from G.I., (in mts.)	Stack attached to (sources and control system. if any):	Volume $Nm^3/hr.$	Velocity of gas emission m/sec	Concentrations of parameters not to exceed					Frequency of emission sampling
					SPM (mg/Nm^3)	CO (%v/v)				
S-I	7.5m (Separate)	04 x 750 KVA D.G. Sets.	—	—	150	1%				Yearly
S-2										
S-3										
S-4										
S-5										
S-6										
S-7										
S-8										
S-9										
S-10										

NOTARY SK. NAZRUL ISLAM Regn. NO. 447/19 Expiry Date 15.06.2024 GOVT. OF WEST BENGAL

01/10/21

(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Environmental Engineer
W. B. Pollution Control Board
Operation & Execution Cell

Continued.....

CO131984

73

(5)

Consent to M/s. CLC Tanner's Association (CLCTA)

for its unit at Calcutta Leather Complex, Bhangar, P.O.- Bhojerhat, Dist- 24 Pgs (South), Pin- 743502

14. The *Applicant* shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the *State Board's* staff as well as *State Board's* authorised agencies.

15. The *Applicant* shall observe the following fuel consumption pattern :-

Sl. No	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01	HSD	1800 Ltrs/month	D.G. Sets
02			
03			
04			
05			

16. The *Applicant* shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below :-

Type of waste	Quantity	Treatment	Disposal
ETP Sludge	3·15 MT/day	—	WBWM Ltd.
Solid Chromium Sulphate	395 kg/day	—	Vishnu Chromates Pvt. Ltd.

17. The *Applicant* shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below :-

Time	Limit in dB(A) L_{eq}
Day Time (06 a.m. to 09 p.m.)	65
Night Time (09 p.m. to 06 a.m.)	55

18. The *Applicant* shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.

19. The *Applicant* shall bring about at least 33% of the available open land under the green coverage / plantation.

20. The *Applicant* shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the *Applicant* to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the *Applicant* shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.

21. The *Applicant* shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.

22. The *Applicant* shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

23. The *Applicant* shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste

NOTARY SK. NAZRUL ISLAM Area Kolkata Regn.No. 447/19 Expiry Date 15.09.2024 GOVT. OF WEST BENGAL

01/10/25

(~~Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.~~)

Environmental Engineer
W. B. Pollution Control Board
Operation & Execution Cell

Continued.....

Consent to M/S. CLC Tanner's Association (CLCTA)

for its unit at Calcutta Leather Complex, Bhangar, P.O.-Bhojerhat, Dist-24 Pgs. (South), Pin-743502

24. The *Applicant* shall maintain a separate register showing consumption of chemicals used in pollution control systems.

25. The *Applicant* shall get the samples of hazardous wastes/leachates analysed at least once in ..... from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.

26. The *Applicant* shall provide adequate and safe facility for collection of air, waste water and solid waste samples by the *State Board's* staff as well as *State Board's* authorised agencies.

27. The *Applicant* shall submit to the *State Board* by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form -V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] rules, 1992.

28. The *Applicant* shall allow the Officers of the *State Board* to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.

29. The *Applicant* shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the *State Board* for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.

30. The *Application* shall furnish to the *State Board* all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.

31. The *Applicant* shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and / or emission control devices and for overall environment management of the industry.

32. The *Applicant* shall have to make registration for the use of groundwater if any, with Central Ground Water Authority.

33. The *Applicant* shall intimate to the *State Board* immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quality as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The *Applicant* Shall (i) take all steps adequate to prevent such accident discharge/release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.

34. The *Applicant* shall make an application to the *State Board* in the prescribed form for renewal of the consent at least 60 (sixty) days before the date of expiry of this Consent.

35. The *Applicant* shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.

36. The *Applicant* shall comply with the conditions as laid down in the Manufacture, Storage and Import of hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

Additional Conditions See Annexure.

(Member Secretary/Chief Engr./Sr. Env. Engr./ Env. Engr. / Asst. Env. Engr.)

01/10/21

Environmental Engineer
W. B. Pollution Control Board
Operation & Execution Cell

Annexure to Consent Letter Number – CO131984

Additional Conditions issued to : **M/s. CLC Tanners Association (CLCTA)** located at Calcutta Leather Complex, Bhangore, P.O-Bhojerhat, Dist-24 Pgs(S), PIN-743502.

1. CLCTA shall ensure proper collection and conveying of effluent from its member tanneries to CETP.
2. CLCTA shall ensure proper operation of the CETP so as to meet the effluent discharge standards.
3. CLCTA shall ensure not to discharge any effluent by its member tanneries to storm water drain.
4. CLCTA shall ensure to avoid any spillage of effluent.
5. CLCTA shall ensure to keep the storm water drain free from effluent in any circumstances within the complex.
6. CCRU and TESPS are to be operated efficiently.
7. The unit shall comply the treated effluent discharge standard as prescribed in Notification No.G.S.R. 47 (E) dated 24.01.2020 issued by the MOEF&CC, Govt. of India.
8. This consent may be revoked if any valid complaint is lodged against your unit regarding Environmental Pollution.

01/10/21

Environmental Engineer
West Bengal Pollution Control Board

Environmental Engineer
W. B. Pollution Control Board
Operation & Execution Cell

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

LEATHER WORKING GROUP

Leather Working Group (LWG) is a global multi-stakeholder community committed to building a sustainable future with responsible leather. LWG is a not-for-profit that drives best practices and positive social and environmental change for responsible leather production. LWG provides a path to a more responsible and transparent leather supply chain through our audit standards. The Leather Working Group focuses on promoting environmental sustainability and best practices in the leather industry.

The LWG has developed a set of protocols and standards for leather manufacturers to follow, with the aim of improving the environmental impact and overall sustainability of leather production. Leather Working Group (LWG) envisages a world where leather is sourced, produced, and used sustainably, protecting people and the planet. LWG supports and encourages the use of responsibly made leather as a sustainable material by inspiring, educating, and challenging those that produce and use leather. Through collaboration, convening, and standard setting, LWG collectively creates a transparent leather value chain that achieves positive impacts aligned to the Sustainable Development. As an organization, the leather working group aims to have a positive impact on the environment, as well as communities, through driving:

✓ Increased supply chain traceability & transparency

✓ Increased knowledge & access to data

✓ Improved resource efficiency in leather production

✓ Reduced waste generation and emissions to the environment

✓ Improved chemical management and increased use of non-hazardous chemicals

✓ Increased due diligence on the issues of deforestation and animal welfare

✓ Improved working conditions and fair treatment of workers

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

LWG 7.2.4 LEATHER MANUFACTURER'S PROTOCOL

LWG Certification has been developed with input from key actors in the supply chain to promote best practice in a facility's performance across environmental, social and governance considerations. The LWG Leather Manufacturer's Audit, launched in 2005, is the flagship audit protocol of the Leather Working Group. Its primary objective is to evaluate the performance of the leather manufacturing facilities in terms of environmental, social, and governance metrics. A new version of the LWG audit standard (P7) was announced by the Leather Working Group in 2021. This version marked a significant advancement toward a more secure and sustainable leather supply chain and brought about significant improvements to the way we evaluate leather manufacturers. The audit has developed into an all-encompassing, ESG-focused audit that now addresses social responsibility, environmental management, traceability, chemical management, and governance, among other aspects of ethical leather manufacture. The LWG 7.2.4 Environmental Leather Manufacturer Audit Protocol aims to assess the environmental and best practice performance of leather manufacturer operations. This protocol is relevant to all organizations that fall under the LWG leather manufacturer audit categories and have operations that can be audited using this protocol. It applies to all organizations capable of being audited by this protocol, ensuring that they meet the required standards for environmental performance and best practices.

BENEFITS OF LWG CERTIFICATION

Better Legislative Compliance	Promotes Circular Economy	Global Market Access & Reach
Reduced Carbon Footprint	Better Operations Management	Business Sustainability & Continuity
Improved Chemical Management	Improved Environmental Performance	Global Recognition & Competitive Edge
Waste Minimization, Reuse & Recycling	Water Footprint Reduction	Improved Stakeholder Trust & Confidence

LWG Certified Sites Globally

Growth in the number of LWG Certified Sites since 2012

1721 Certified Sites as of April 2023



Geographic Coverage - All Certified Suppliers

LWG Certified Suppliers cover 65 countries



Top 5 Countries (All)	
Italy	640
India	245
China	194
Brazil	98
Spain	91

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

LWG AUDIT SCORING REQUIREMENTS

SCORING SUMMARY

Sections	MAXIMUM SCORE	MINIMUM REQUIREMENT			
		GOLD %	SILVER %	BRONZE %	AUDITED %
1. General Facility Details	-	-	-	-	-
2. Sub-Contracted Operations	100	85	75	65	50
3. Social Audit	50	0	0	0	0
4. Operating Permits	100	85	75	65	50
5. Production Data	100	85	75	65	25
6. Traceability (incoming)	50	0	0	0	0
7. Traceability (outgoing)	60	0	0	0	0
8. EMS	100	85	75	65	50
9. RSL, Compliance, CrVI	150	85	75	65	50
10. Energy Consumption	100	85	75	65	25
11. Water Usage	100	85	75	65	25
12. Air & Noise Emissions	100	85	75	65	50
13. Waste Management	150	85	75	65	50
14. Effluent Treatment	150	85	75	65	50
15. H&s, Emergency Plans	150	85	75	65	50
16. Chemical Management	150	85	75	65	50
17. Operations Management	100	85	75	65	50
Total	1710	1105	975	845	575
*Minimum Percentage Total for Award		85%	75%	65%	50%

TANNERY CATEGORIES

A - Raw Hide to Tanned B - Raw Hide to Crust C - Raw Hide to Finished
D - Tanned to Finished E - Crust to Finished F - Tanned to Crust
G - Raw Hide to Pickled

*A Leather Manufacturer that scores less than 50% will be deemed to have failed the Audit

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 487/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

SCOPE OF LWG 7.2.4 LEATHER MANUFACTURER'S PROTOCOL



SCORING FOR AWARDS FOR LWG CERTIFICATION

The lowest scoring section's rating determines the overall LWG audit award. The overall minimum percentage score needed for the categorization is indicated by the total percentage score at the bottom. The protocol has a few inquiries that are categorized as "threshold questions." Regardless of the section's score, these questions have increased significance and could have an impact on the section ranking.

CETP RELEVANCE IN LWG CERTIFICATION SCORING

The successful LWG certification of the Bantala tanneries is a significant achievement, indicating their exemplary performance in meeting the stringent requirements of the certification process. The LWG 7.2.4 tannery certification places a high emphasis on the performance of the CETP, and the fact that the Bantala tanneries have been certified demonstrates their commitment to environmental sustainability and responsible manufacturing practices. It is a notable accomplishment for these tanneries to have met the rigorous standards set by LWG, and they should be commended for their dedication to creating a sustainable and environmentally conscious industry.

The Bantala Common Effluent Treatment Plant (CETP) performance is a critical factor in obtaining the LWG 7.2.4 tannery certification. The CETP is responsible for treating the wastewater generated by the tanneries before discharging it into the environment. To achieve LWG certification, tanneries must demonstrate that their CETP is effectively treating wastewater, meeting the required environmental standards, and operating efficiently. The CETP's performance is evaluated based on several factors, including wastewater treatment capacity, effectiveness of treatment processes, and compliance with regulatory requirements.

Overall, the CETP's performance is a crucial aspect of the LWG 7.2.4 tannery certification, and it plays a significant role in determining whether a tannery is eligible for certification. Considering that almost 42 Tanneries have achieved the most coveted LWG Certification, hence it is clear that the Banatla CETP has been found in compliance.

NOTARY SK. NAZRUL ISLAM Area Kolkata Regn.No. 447/19 Expiry Date 15.09.2024 GOVT. OF WEST BENGAL

LWG CERTIFIED LEATHER MANUFACTURER'S IN KOLKATA LEATHER COMPLEX

S. No.	Leather Manufacturer	LWG Rating
1	ASG Leather Pvt. Ltd.	Gold
2	Ah Tiam Tannery	Gold
3	Vinit Gloves Manufacturing Pvt. Ltd.	Gold
4	Dugros Leather (India) Pvt. Ltd.	Gold
5	Shee Sen Leather Pvt. Ltd.	Gold
6	Titan Leather Pvt. Ltd.	Gold
7	Wellton Fashions Pvt. Ltd.	Gold
8	Ahmad International	Silver
9	Chang Hing Tannery	Silver
10	Classic Tannery Pvt. Ltd.	Silver
11	Lokenath Leather	Silver
12	Indian Tanning Industries Pvt. Ltd.	Silver
13	Olympic Tannery	Silver
14	Lais Leather Industries Pvt. Ltd.	Silver
15	Ciria Tanning Company Pvt. Ltd.	Silver
16	Universal Leather Agency	Silver
17	Wing Sung Tannery	Silver
18	Gateway Leathers Pvt. Ltd.	Silver
19	Pious Leather	Silver
20	Zen International	Silver
21	Nisa Enterprise	Silver
22	Pioneer Leather	Silver

S. No.	Leather Manufacturer	LWG Rating
23	Li Wei Seong & Brothers	Silver
24	Sumbul Tanning Corporations	Silver
25	Nishat Traders	Silver
26	Superior Trading	Silver
27	Abdin Leather Conceria Pvt Ltd	Silver
28	Allied International	Silver
29	Chieh Shing Tannery	Silver
30	Exact Leather & Accessories	Silver
31	Indian Leather Overseas	Silver
32	Sadia International	Silver
33	Hindustan Tanning Industries	Silver
34	Patranabis Leather Industries	Silver
35	Oxford Tannery	Silver
36	Alpha Stitch-Art Private Limited	Gold
37	Glaxy Leather	Silver
38	Euro International	Silver
39	N J Leather Enterprise	Silver
40	Prime Industries	Silver
41	Rupa Exim	Trader
42	Weblec (India)	Bronze
43	Monira Leather Works	Bronze
44	Mk Products	Bronze

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

80

GOLD RATED

AUDITED AGAINST LWG STANDARDS

LWG ENVIRONMENTAL STEWARDSHIP AUDIT

SHEE SEN LEATHER PRIVATE LIMITED
সী সেন লেদার প্রাইভেট লিমিটেড

Zone 8, Plot 629 & Plot 629A,
Calcutta Leather Complex, Karaidanga
P.O. Bhojerhat, South 24 Parganas,
PIN-743502, West Bengal, India

Unique Reference Number: SHE007

This tannery, which is classified as Category C - Raw Hide/Skin to Finished Leather, has been audited against the Leather Working Group 'Leather Manufacturer Auditing Protocol' Issue 7.2.2

Traceability Rating
Physically marked and traceable: 0%
Traceable only through documentation: 0%
Traceable only to source group: 0%
Traceable only to the region: 100%

R. A. Wilby

.....
Audited by: Ricky A. Wilby

Date of audit: 06 July 2023

Initial Audit: December 2014

Expiry Date: 06 July 2025

RWLS

RW Leather Service Limited
Room 20A, Kiu Fu Commercial Building,
300 Lockhart Road, Wan Chai,
Hong Kong
Contact No. +66-82-995-1208
Email: RIcky.wilby2015@gmail.com

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.06.2024
GOVT. OF WEST BENGAL

81



LWG ENVIRONMENTAL STEWARDSHIP AUDIT

CIRIA TANNING COMPANY PVT. LTD
সিরিয়া ট্যানিং কোম্পানি প্রাইভেট লিমিটেড

Zone 8, Plot 628 & 628A
Calcutta Leather Complex
Karaidanga, 24 Parganas (South)
743502, West Bengal, India

Unique Reference Number: CIR101

This tannery, which is classified as Category C - Raw Hide/Skin to Finished Leather, has been audited against the Leather Working Group 'Leather Manufacturer Auditing Protocol' Issue 7.2.2

Traceability Rating
Physically marked and traceable: 0%
Traceable only through documentation: 0%
Traceable only to source group: 0%
Traceable only to the region: 100%

R. A. Wilby

.....
Audited by: Ricky A. Wilby

Date of audit: 02 March 2023

Initial Audit:: 30 March 2021

Expiry Date: 30 March 2025

RW Leather Service Limited
Room 20A, Kiu Fu Commercial Building,
300 Lockhart Road, Wan Chai,
Hong Kong
Contact No. +66-82-995-1208
Email: Ricky.wilby2015@gmail.com

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

82

SILVER RATED

AUDITED AGAINST LWG STANDARDS

LWG ENVIRONMENTAL STEWARDSHIP AUDIT

CLASSIC TANNERY PVT. LTD
ক্লাসিক ট্যানারি প্রাইভেট লিমিটেড

Zone 2, Plot 129, 130 & 131,
Calcutta Leather Complex
Karaidanga, 24 Parganas (South)
743502, West Bengal, India

Unique Reference Number: CLA101

This tannery, which is classified as Category C - Raw Hide/Skin to Finished Leather, has been audited against the Leather Working Group 'Leather Manufacturer Auditing Protocol' Issue 7.2.2

Traceability Rating
Physically marked and traceable: 0%
Traceable only through documentation: 0%
Traceable only to source group: 0%
Traceable only to the region: 100%

R. A. Wilby

.....
Audited by: Ricky A. Wilby

Date of audit: 19 November 2023

Initial Audit: 15 April 2016

Expiry Date: 19 November 2025

RWLS
RW Leather Service Limited
Room 20A, Kiu Fu Commercial Building,
300 Lockhart Road, Wan Chai,
Hong Kong
Contact No. +66-82-995-1208
Email: RIcky.wilby2015@gmail.com

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

83

SILVER RATED

AUDITED AGAINST LWG STANDARDS

LWG ENVIRONMENTAL STEWARDSHIP AUDIT

ZENITH IMPEX (UNIT OF ZAARA OVERSEAS)
জেনিথ ইম্পেক্স (জারা ওভারসিজের ইউনিট)

Zone 7, Plot 467,
Calcutta Leather Complex,
Bhojerhat, 24 Parganas (South)
West Bengal, Pin: 743502, India

Unique Reference Number: ZEN102

This tannery, which is classified as Category D - Tanned Hide/Skin to Finished Leather, has been audited against the Leather Working Group 'Leather Manufacturer Auditing Protocol' Issue 7.2.4

Traceability Rating
Physically marked and traceable: 0%
Traceable only through documentation: 0%
Traceable only to source group: 0%
Traceable only to the region: 88.4%

R. A. Wilby

.....
Audited by: Ricky A. Wilby

Date of audit: 05 April 2024

Initial Audit: 05 April 2024

Expiry Date: 05 April 2026

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/18
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

RWLS

RW Leather Service Limited
Room 20A, Kiu Fu Commercial Building,
300 Lockhart Road, Wan Chai,
Hong Kong
Contact No. +66-82-995-1208
Email: Ricky.wilby2015@gmail.com

84

LWG ENVIRONMENTAL STEWARDSHIP AUDIT

SILVER RATED

AUDITED AGAINST LWG STANDARDS

PIONEER LEATHERS

Zone 1, Plot 40
Kolkata Leather Complex
Bhojerhat, 24 Parganas (South)
Pincode:743502, West Bengal,
India

Registration number: PIO102

This tannery, which is classified as Category C – Raw hides to finished leather, has been audited against the Leather Working Group Environmental Auditing Protocol Issue 6.7.0 (C-19)

Traceability Rating
Physically marked and traceable: 0%
Traceable only through documentation: 0%

R. A. Wilby

.....
Audited by: Ricky A. Wilby

Date of audit: 17-18 August 2021

Expiry Date: 17 August 2023 (2yr Full Certification)

Initial Audit: 17 August 2021

NOTARY
Sk. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

RWLS

RW Leather Service Limited
Room 20A, Kiu Fu Commercial Building,
300 Lockhart Road, Wan Chai,
Hong Kong
Contact No. +66-82-995-1208
Email: RIcky.wilby2015@gmail.com

85

SILVER RATED

AUDITED AGAINST LWG STANDARDS

LWG ENVIRONMENTAL STEWARDSHIP AUDIT

SUMBUL TANNING CORPORATION

Zone 2, Plot 101 & 102,
Calcutta Leather Complex
Karaidanga, 24 Parganas (South), Pin: 743502
West Bengal, India

Unique Reference Number: SUM102

This tannery, which is classified as Category D - Tanned Hide/Skin to Finished Leather, has been audited against the Leather Working Group 'Leather Manufacturer Auditing Protocol' Issue 7.2.1

Traceability Rating
Physically marked and traceable: 0%
Traceable only through documentation: 0%
Traceable only to source group: 0%
Traceable only to the region: 0%

R. A. Wilby

.....
Audited by: Ricky A. Wilby

Date of audit: 15 July 2022

Initial Audit: 15 July 2015

Expiry Date: 15 July 2024

RW Leather Service Limited
Room 20A, Kiu Fu Commercial Building,
300 Lockhart Road, Wan Chai,
Hong Kong
Contact No. +66-82-995-1208
Email: RIcky.wilby2015@gmail.com

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

86

Annexure A-19

Kolkata Metropolitan Development Authority

OFFICE OF THE CHIEF ENGINEER
GAP SECTOR, K.M.D.A.
'D' BLOCK, 1ST FLOOR, UNNAYAN BHAVAN
SALT LAKE, KOLKATA-700091

Memo No: 85/KMDA/HOUSING (RE)/W-137/2014(Pt.-III)

Date:-24.01.2022

From
The Chief Engineer, GAP Sector
In-Charge of CLC Works, Housing
(RE) Sector, K. M. D. A.

To
The Special Secretary
Department of Micro, Small, Medium Enterprises
& Textiles.Govt.of West Bengal.

Subject: Regarding interim disposal of huge Sludge generated from Filter Press of New CETP Module 5,6& 7, 8 at Calcutta Leather Complex (CLC), Bantala.

Sir,
Inviting reference to the above, this is to state that the New CETP is presently running in full swing condition and it generates and stores huge sludge in the Filter press area and which has temporarily transported to the old Filter Press unit of existing CETP 1,2&3,4. But the existing old Filter Press unit is presently almost in full condition.

This is to be mentioned that after execution of Temporary approach road for Short Term SLF site, the said volume of CETP Sludge will be transported to the Short Term SLF site for temporary basis. After successful completion of Long Term SLF site, the same volume will be removed from the Short Term SLF site and ultimately dispose to the Long Term SLF site.

In view of the above, it is proposed that in the interim time period for huge production of CETP Sludge as generated from New CETP Module 5,6& 7.8may be transported to the Haldia Site for its disposal for the time being, otherwise the new plant may not be operated due to non-removal of CETP Sludge.

Under these circumstances, a quotation is obtained from the **Ramky Enviro Engineers Limited** for disposal of the sludge to Haldia which is enclosed for your kind perusal and necessary advice please.

. Encl: As stated

Yours faithfully
24/1/2022

Chief Engineer, GAP Sector
In-Charge of CLC Works
Housing (RE) Sector, K.M.D.A

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

87

Government of West Bengal
Department of Micro, Small & Medium Enterprises & Textiles
Shilpa Sadan (7th & 8th Floor), 4, Abanindranath Tagore Sarani (Camac St.), Kolkata-700016

No. 2605 MSMET-24018(11)/1/2020-SMU (SECTION) (MSMET) Dated 28.10.2021

The Chief Executive Officer,
Calcutta Leather Complex Tanners' Association,
CETP Buildings, Calcutta Leather Complex,
Karaidanga, South 24 Parganas, PIN-743502.

Sub: Temporary stacking of CETP sludge being generated from the 4 New CETP Modules (5 to 8) on existing Sludge Drying Bed of 4 Old CETP Modules (1 to 4) till the up-gradation/renovation works of the existing 4 CETPS (1 to 4) is completed and disposal of the said sludge by CLCTA as usual.

With reference to above, this is to inform you that the 4 New CETP Modules (5 to 8) are now in operation for the time being and the sludge is being generated. The KMDA has proposed to store the same at filter press area of the 4 CETPs (Module 1 to 4). KMDA has now stated that the said sludge needs to be removed & transported on regular basis, otherwise the plant may be stopped.

It may be mentioned here that no new Unit has been connected with 4 New CETPs (5 to 8) till date. The effluent of the operational tanneries which were connected to the exiting CETPs (1 to 4) is being treated in the 4 New CETPs (5 to 8) for the time being pending the work of up-gradation /refurbishment works of the existing 4 CETPS (1 to 4) is completed.

So, the sludge now being generated from the 4 New CETP Modules (5 to 8) may please be allowed to be dumped on the existing Sludge Drying Bed of 4 old CETP Modules (1 to 4) on temporary basis until the up-gradation/refurbishment works of the existing 4 CETPS (1 to 4) is completed. It should be taken care of so that the dried-up sludge is be dispatched to Haldia for disposal as usual by CLCTA since the SLF ground in CLC is yet to be ready for such dumping.

In this regard it may be noted here that the up-gradation/refurbishment works of the existing 4 CETPs (1 to 4) will be undertaken very soon and the existing Units in CLC will be linked with 4 New CETP Modules (5 to 8) for treatment of effluent of the said existing Units until the up-gradation/refurbishment works of the old CETPS (1 to 4) is completed. Thereafter the said existing Units will be re-connected with the old CETPs (1 to 4) as before, for treatment of their effluent therein.

Your co-operation in this matter is required for the successful implementation of the Mega Leather Cluster project in progress.

Joint Secretary to the
Government of West Bengal

No. 1/(1) MSMET-24018(11)/1/2020-SMU (SECTION) (MSMET) ... Dated

Copy for warded for information to:
The Chief Engineer, KMDA

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Joint Secretary to the
Government of West Bengal

Appl. No. 3368095 88

WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan'
Bldg. No. - 10A, Block - LA, Sector-III
Salt Lake City, Kolkata-700 098

Annex. A-20

Consent Letter Number : C0140980

Memo Number : 29/ WB-CO-SS/18/0034 Date : 23.02.2023

Consent to Operate

under

Section 25 & 26 of the **Water (Prevention and Control of Pollution) Act, 1974** and
Section 21 of the **Air (Prevention and Control of Pollution) Act, 1981**

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended and Rules and Orders made thereunder, hereby grants its consent to :

M/S Calcutta Leather Complex Tanners Association
Bio-gas Plant—
(Address of Regd. office/Head/Office/City Office)

(hereinafter referred to as Applicant) for its unit located at IESPS site within CETP,
Calcutta Leather Complex, P.O. Bhojerhat, P.S. KLC,
Dist- 24 Pgs (S), Pin 743502
(Detailed address of the manufacturing unit)

for a period from 01/03/2023 to 29/02/2028

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

W.B. Pollution Control Board
Mani Square, 8th Floor
154/1, M. M. Road
Kolkata-54
Salt Lake Regional Office

Seal

For and on behalf of the State Board
23/2/23
(Member Secretary/Chief Engr./ Sr. Env. Engr. / ~~Env. Engr. / Asst. Env. Engr.~~)
Sr. Environmental Engineer
West Bengal Pollution Control Board
Salt Lake Regional Office

ANNEXURE

Consent to M/s Calcutta Leather Complex Tanners Association Bio-gas Plant for its unit at TESPS Site within CETP, Calcutta Leather Complex, P.O Bhojerhat, P.S. KLC, Dist - 24 Pgs(S), Pin 743502

Conditions :

01. This Consent is valid for the manufacture of :-

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01	Bio-gas 6.2 cum/day from	fleshing waste &
02	waste activated sludge.	
03		
04		
05		
06		
07		
08		
09		
10		
11		
12		

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

WEST BENGAL

02. The *Applicant* shall remain responsible for quantity and quality of liquid effluent and air emissions.

03. **Daily** discharge of industrial liquid effluent shall not exceed 0.3 to be generated from process KL.

04. **Daily** discharge of domestic liquid effluent shall not exceed 0.16 KL.

05. **Daily** discharge of mixed (industrial & domestic) liquid effluent shall not exceed Nil KL.

06. The *Applicant* shall discharge liquid effluent to CETP for treatment (place of discharge) through 02 nos. outlets / outfalls.

07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.

08. The *Applicant* shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the *Standard* as given in Table-I in page 03.

W.B. Pollution Control Board
Mani Square, 8th Floor
164/1, M.M. Road
Kolkata-54
Salt Lake Regional Office

23/2/23

(Member Secretary/~~Chief Engr.~~/ Sr. Env. Engr. / ~~Env. Engr. / Asst. Env. Engr.~~)

Sr. Environmental Engineer
West Bengal Pollution Control Board
Salt Lake Regional Office

Continued.....

Consent to M/s Calcutta Leather Complex Tanners Association Bio-gas Plant

for its unit at TESPS Site within CETP, Calcutta Leather Complex,

P.O. Bhojerhat, P.S. KLC, Dist 24 Pgs(S), Pin 743502

Table-I

Outlet No.	Nature of effluent	Parameters	Standard	Frequency of effluent sampling
01	Domestic	pH	Between : 5.5 to 9.0	
		Total Suspended Solids	Not to exceed : 100 mg/l.	—
		Biochemical Oxygen Demand (3day at 27°C)	Not to exceed : 30 mg/l.	
		Chemical Oxygen Demand	Not to exceed : 250 mg/l.	
		Oil & Grease	Not to exceed : 10 mg/l.	

2. The *Applicant* falls in the .....Category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and the Applicant shall comply with the provisions of the said Act and Rules made thereunder.

3. **Daily** water consumption for the following purposes should not exceed :-

- Industrial cooling, spraying in mine pits and boiler feed water → Nil KL
  (Water used for gardening should be included in this category of use)
- Domestic purpose → 0.2 KL
- Processing whereby water gets polluted and the pollutants are easily biodegradable → Nil KL
- Processing whereby water gets polluted and the pollutants are not easily biodegradable → Nil KL

The *Applicant* shall regularly submit to the Board the Returns of Water Consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

23/2/23

~~(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)~~

Sr. Environmental Engineer
West Bengal Pollution Control Board
Salt Lake Regional Office

Continued.....

NOTARY GOVT. OF WEST BENGAL SK. NAZRUL ISLAM Area Kolkata Regn.No. 447/19 Expiry Date 15.09.2024

W.B. Pollution Control Board Salt Lake Regional Office Mani Square, 5th Floor 164/1, M. N. Road Kolkata-54

Consent to M/S Calcutta Leather Complex Tanners Association Bio-gas Plant for its unit at TESPS Site within CETP, Calcutta Leather Complex, P.O. Bhojerhat, P.S. KLC, Dist-24 Pgs(S), Pin 743502

11. The *Applicant* shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the *State Board.*

12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted/displayed to faciliate identification.

13. The *Applicant* shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants of the *Standard* as given in Table-II below :

Table-II

Stack No.	Stack height from G.I., (in mts.)	Stack attached to (sources and control system. if any):	Volume $Nm^3/hr.$	Velocity of gas emission m/sec	Concentrations of parameters not to exceed					Frequency of emission sampling
					SPM (mg/Nm^3)	CO (%v/v)				
S-I	Stacks for bio-gas flaring system should be at a									
S-2	height of 15m from G.L.									
S-3										
S-4										
S-5										
S-6										
S-7										
S-8										
S-9										
S-10										

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT OF WEST BENGAL

W.B. Pollution Control Board
Mani Square, 8th Floor
(C4/1, M. M. Road
Kolkata-54
Salt Lake Regional Office

23/2/23

(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Sr. Environmental Engineer
West Bengal Pollution Control Board
Salt Lake Regional Office

Continued.....

Consent to M/S Calcutta Leather Complex Tanners Association Biogas Plant for its unit at TESPS site within CETP, Calcutta Leather Complex, P.O. Bhojerhat, P.S. KLC, Dist 24 Pgs (S), Pin 743502

14. The *Applicant* shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the *State Board's* staff as well as *State Board's* authorised agencies.

15. The *Applicant* shall observe the following fuel consumption pattern :-

Sl. No	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01	Bio-gas	-	flaring system
02			
03			
04			
05			

16. The *Applicant* shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below :-

Type of waste	Quantity	Treatment	Disposal
Dry digestate	480 kg/month	-	To be disposed along with CETP sludge.

17. The *Applicant* shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below :-

Time	Limit in dB(A) L_{eq}
Day Time (06 a.m. to 09 p.m.)	75
Night Time (09 p.m. to 06 a.m.)	70

NOTARY GOVT OF WEST BENGAL SK. NAZRUL ISLAM Area Kolkata Regn.No. 447/19 Expiry Date 15.09.2024

18. The *Applicant* shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.

19. The *Applicant* shall bring about at least 33% of the available open land under the green coverage / plantation.

20. The *Applicant* shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the *Applicant* to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the *Applicant* shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.

21. The *Applicant* shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.

22. The *Applicant* shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

23. The *Applicant* shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste

W.B. Pollution Control Board Salt Lake Regional Office

23/2/23

~~(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)~~

Sr. Environmental Engineer
West Bengal Pollution Control Board
Salt Lake Regional Office

Continued.....

Consent to M/s Calcutta Leather Complex Tanners Association Bio-gas Plant for its unit at TESPS Site within CETP, Calcutta Leather Complex, P.O. Bhojerhat, P.S. KLC, Dist- 24 Pgs(S), Pin 743502

24. The *Applicant* shall maintain a separate register showing consumption of chemicals used in pollution control systems.

25. The *Applicant* shall get the samples of hazardous wastes/leachates analysed at least once in ..... from the laboratory recognised of the West Bengal Pollution Control Board and ensure that the ... conform to the limits stipulated. Test reports shall be sent to the Board.

26. The *Applicant* shall provide adequate and safe facility for collection of air, waste water and solid waste samples by the *State Board's* staff as well as *State Board's* authorised agencies.

27. The *Applicant* shall submit to the *State Board* by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form -V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] rules, 1992.

28. The *Applicant* shall allow the Officers of the *State Board* to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.

29. The *Applicant* shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the *State Board* for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.

30. The *Application* shall furnish to the *State Board* all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.

31. The *Applicant* shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and / or emission control devices and for overall environment management of the industry.

32. The *Applicant* shall have to make registration for the use of groundwater if any, with Central Ground Water Authority.

33. The *Applicant* shall intimate to the *State Board* immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quality as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The *Applicant* Shall (i) take all steps adequate to prevent such accident discharge/release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.

34. The *Applicant* shall make an application to the *State Board* in the prescribed form for renewal of the consent at least ~~60 (sixty)~~ 120 days before the date of expiry of this Consent.

35. The *Applicant* shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.

36. The *Applicant* shall comply with the conditions as laid down in the Manufacture, Storage and Import of hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

37. The unit should operate their bio-gas plant complying all the conditions mentioned

Additional Conditions within previous NOC (issued on 26/04/2016) & consent to operate (issued on

Sr. Environmental Engineer
West Bengal Pollution Control Board
Salt Lake Regional Office

23/2/23

(~~Member Secretary~~/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

38. This consent may be revoked at any time, on violation of environmental norms.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 44719
Expiry Date 15.03.2024
GOVT. OF WEST BENGAL

Solidaridad

switchasia

Funded by the European Union

About Solidaridad

Solidaridad is a 54-year-old International Civil Society Organization that has its Secretariat in the Netherlands. It is operating in over 40 countries across the globe through its 8 Regional Offices located in Asia, East and Central Africa, West Africa, South Africa, Europe, and North America, South America, and Latin America. The Asian headquarter is based in New Delhi (India) which coordinates operations of Asian countries. Solidaridad is primarily working in the field of the sustainable supply chain of Agro Based and Industrial Commodities.

The Indian entity, Solidaridad Regional Expertise Centre (SREC) is a Not-for-Profit Trust established in December 2008. It is currently working in 11 states of India.

Solidaridad Leather Programme

After receiving several acknowledgements and endorsement from Government and private partners for the innovative pollution abatement activities, Solidaridad scaled up its efforts to Kolkata in 2020.

Effective Waste Management and Sustainable Development of the MSME Tanning Companies in Kolkata Leather Cluster (Bantala) is the project that we are running for the Kolkata Leather Cluster.

The European Union Switch Asia supported Kolkata leather programme was virtually launched on 23rd September 2020 by the Hon'ble Chief Minister of West Bengal, Madam Mamata Banerjee in the presence of 4 Ambassadors from European Union, Netherlands, Italy and Germany and around 250 participants from industries and stakeholders. The project partners: Solidaridad, PISIE (Italian R&D institute), **Calcutta Leather Complex Tanners Association (CLCTA)**, Stahl (Dutch chemical company) and Dugros have collaborated to introduce sustainable production practices and work towards a common vision of sustainable upliftment of the cluster.

Objective: The project aims to improve the processes, practices and technologies in 100 tanneries in the Bantala Leather Cluster by demonstrating eco-friendly solutions (sustainable production practices) for process improvement, water minimisation and solid waste management in the leather sector. The project intends to contribute to green economy and transition towards a low-carbon, resource-efficient and circular economy in the SME tanning sector in Kolkata by establishing a few scalable pilot demonstrations. CLCTA as a partner is supporting the project in selecting PDU units for different interventions, giving human support for arranging various Capacity building activities and working as a bridge between industry owners for cluster level activities. The key components of the project are as follows:

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No: 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

CLC TANNERS ASSOCIATION
(We Care for the Environment)

PISIE

dugros

Stahl

Solidaridad

switchasia
Funded by the European Union

1. **Demonstration of green tanning technologies**: Cost effective, eco-friendly tanning solutions will be implemented at cluster level. Under this objective we have executed below mention intervention:
    A. Installation of Desalting Machine (reduction of 33% TDS in waste water)
    B. Water Optimizing Mechanism by installing solenoid valve and water meters (saving water wastage by 50%)
    C. Enzymatic Unhairing (reduction of BOD, COD & 99% reduction of sodium sulphide which is the main cause of health hazard due to H2S gas formation)
    D. Low Salt Tanning (23% reduction of TDS in waste water)
2. **Solid Waste Management Solutions**: Implementation of innovative solutions for converting waste to value.
    A. Paver blocks from tannery sludge
    B. Tallow extraction from fleshing which is used in different industries like soap, paint, cosmetics, lubricants etc.
    C. Bonded leather articles from trimming & chrome shaving.
3. **Capacity building and development**: Trainings of workers in the tanning industry on green solutions and waste management.
4. **Public Private Partnership**: Establishment of a unique platform where stakeholders work together on a common goal
5. **Occupational Health and Safety**: Execution of OHS medical camps and workshops for the workers with health checkup, eye camps, fire safety workshops and floor safety workshops along with Gender Sensitization awareness workshops.

With the help of project partner CLCTA project aims in reducing the overall pollution load with the adaptation of proposed interventions in regular tanning practices. It will also impact around 50,000 workers working in the industry by giving them a better working condition through healthy working environment. Cluster level adaptation of Solid waste management and recycling process will help in reducing waste and generate additional economy and employment for the cluster and also solve the problem of waste disposal. The overall impact of the project can be seen in better environment monitoring in surroundings and also quality of the discharge water in the downstream.

NOTARY SK. NAZR ISLAM Regn.No. 447/19 Expiry Date 15.09.2024 GOVT. OF WEST BENGAL

CLC TANNERS ASSOCIATION (We Care for the Environment)

PISIE

dugros

Stahl

96 Annexure "A-22"

21st September 2023

Letter of Intent

Between:

ILSA Group (www.ilsagroup.com)
Via Quinta Strada, 28, 36071 Arzignano VI

Calcutta Leather Complex Tanners Association (CLCTA) (www.calcuttaleathercomplex.in)
CETP (Treatment Plant) Karaidanga, PO: Bhojerhat, PS: KLC
24-Parganas (S), Pin : 743502

Elegant Fashion Fiber Chemical Ltd (EFCL) (www.efcl-india.com)
75B, Christopher Rd, Seal Lane, Tangra, Kolkata, West Bengal 700046, India

Under the auspices of:

Politecnico Internazionale per lo Sviluppo Industriale ed Economico (PISIE) (www.pisie.it)
Via Matteotti 4/A, Vigevano 27029 (PV), Italy

Solidaridad Regional Expertise Center (www.solidaridad.in)
A-5, 1st Floor, Shankar Garden, Main Najafgarh Road, Vikaspuri, New Delhi 110018

in the framework of the EU funded project under the Switch-Asia program:
"Effective waste management and sustainable development of the MSME tanning companies in the Kolkata Leather Cluster"

This Letter of Intent is entered into on this day 21st September 2023 by and between ILSA Group, hereinafter referred to as "ILSA", Calcutta Leather Complex Tanners Association" hereinafter referred to as "CLCTA", Elegant Fashion Fiber Chemical Ltd hereinafter referred to as "EFCL Ltd", Solidaridad Regional Expertise Center hereinafter referred to as "Solidaridad" and Politecnico Internazionale per lo Sviluppo Industriale ed Economico hereinafter referred to as "PISIE", collectively referred to as the "Parties."

WHEREAS:

1. ILSA is a renowned company specializing in the production of liquid and solid fertilizers and has expertise in advanced and innovative production processes.
2. CLCTA aim to establish Pilot Demonstration Units (PDUs) to produce liquid fertilizers from Buffing Dust and solid fertilizers from leather scraps, shaving, and trimmings.
3. EFCL Ltd aim to establish Pilot Demonstration Units (PDUs) to produce liquid fertilizers from Buffing Dust and solid fertilizers from leather scraps, shaving, and trimmings.
4. Solidaridad aims at promoting circularity, green job generation through environmentally sustainable practices across the Bantala Leather Complex in the context of the mentioned project.

NOTARY MD. NAZRUL ISLAM Area Kolkata Regn.No. 447/19 Expiry Date 15.09.2024 GOVT. OF WEST BENGAL

5. PISIE is an Italian NGO that has wide experience in the field of training and technical assistance for SMEs within the tanning, textile and leather products sector. It is providing technical expertise to contribute to the implementation of the mentioned project.

THEREFORE, the Parties agree to the following terms and conditions:

1. Objective and Scope:

   a. ILSA will contribute its expertise and know-how to assist in the establishment of PDUs to produce liquid fertilizers from Buffing Dust and solid fertilizers from leather scraps, shaving, and trimmings.

   c. ILSA will directly interact with trustworthy governmental institutions, as identified by CLCTA, EFCL Ltd and PISE, to transfer their knowledge and foster collaboration.

   d. PISIE will provide technical assistance and support to ILSA, CLCTA and EFCL Ltd under the umbrella of the project mentioned above.

2. Purpose for ILSA participation :

   a. ILSA will gain visibility and attention by participating in the project, which may be strategically advantageous for them in establishing Cost effective technology for affordable solutions.

   b. The PDUs and the networking opportunities will provide a basis for ILSA to explore finding solutions to facilities on circular economy with respect to Leather in India.

3. Subsets of Collaboration

   I. Pilot Plant Establishment:

   a. ILSA, in coordination with CLCTA, EFCL Ltd and PISE, will drive the setup of a pilot plant in India to produce PDUs utilizing advanced and innovative production processes.

   b. Solidaridad and PISIE will act as a facilitator in the establishment of PDUs to assess feasibility of technologies in the local context.

   c. The pilot plant will serve as a demonstration facility for the efficient production of liquid and solid fertilizers from tannery waste materials.

   d. ILSA will provide technical expertise, equipment, and necessary support to ensure the successful operation of the pilot plant.

   II. Scale Up:

   a. As part of this collaboration, ILSA, CLCTA and EFCL Ltd may agree to enter a joint venture to produce fertilizers derived from the PDUs' processes in India.

   b. The terms of *SUBSET II - Scale up* and ownership on intellectual property rights, will be negotiated separately, and documented in a separate agreement including the financial contribution.

4. Confidentiality and Intellectual Property:

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

a. The Parties acknowledge the importance of maintaining confidentiality regarding any proprietary information shared during the collaboration.

b. Any intellectual property developed jointly or separately during the collaboration shall be handled in accordance with applicable laws and regulations.

5. Duration and Termination:

a. This Letter of Intent will be in force up until December 2023, as it is preliminary to the signature of an MoU by the Parties.

For ILSA Group:

Mr Paolo Girelli
President

For Calcutta Leather Complex Tanners Association (CLCTA):

21/9/23

Mr Imran Khan
General Secretary

For Elegant Fashion Fiber Chemical Ltd (EFCL Ltd):

Mr Zia Nafis
CEO

21/9/23

For Solidaridad Regional Expertise Center (Solidaridad):

Dr Shatadru Chattopadhayay
Managing Trustee

For Politecnico Internazionale per lo Sviluppo Industriale ed Economico (PISIE):

Alice Vago
General Secretary

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

99

Gmail

CLCTA CLCTA <clctanners@gmail.com>

Re: Legal Requirements Discussion with ILSA

1 message

Sun, Jan 28, 2024 at 5:39 PM

Imran Ahmed Khan <immie_2@hotmail.com>
To: "segreteria@pisie.it" <segreteria@pisie.it>
Cc: "tatheer.zaidi" <tatheer.zaidi@solidaridadnetwork.org>, "pradipta.konar" <pradipta.konar@solidaridadnetwork.org>, "avinash.garg" <avinash.garg@solidaridadnetwork.org>, "d.foletto" <d.foletto@bdlsolutions.com>, Alice PISIE <project@pisie.it>, "milone.pisie" <milone.pisie@gmail.com>, Ramesh Juneja <ramesh@jcgroup.in>, Zia Nafis- Nafis Tannery <nafistanning@yahoo.com>

Dear Alice,

Greetings for the day. I have received your email and made note of the same.

Also, sincere thanks for the detailed quotation regarding the proposed Agrogel Pilot Plant by ILSA at Calcutta Leather Complex which has been shared to our board of members for their inputs and suggestions.

Lastly, I hereby confirm our meeting with Mr. Paolo Girelli and team for the 1st of Feb, 2024 at 3pm (IST) which may please be noted.

Thank once again and hope you all have had a great start to 2024.

Kind Regards,

Imran A. Khan
General Secretary (H).,
Calcutta Leather Complex Tanners Association
M: (+91) 90514-66595
M: (+61) 469 891 658

On 25 Jan 2024, at 8:46 pm, Alice Vago <segreteria@pisie.it> wrote:

Dear Imran,
I hope my email finds you well,

Please find attached the quotation for the Agrogel Pilot Plant proposed by ILSA. I would like to ask you to read throught the document and prepare any questions or concerns to be presented during an official meeting with ILSA, where legal requirements and financial responsibilities will be discussed.
Indeed, feel free to contact me or Pradipta for any queries you might have prior the meeting.

Paolo Girelli is available to meet you on 1st or 2nd february at 3pm IST, would you be available on one of these two slots?

Many thanks in advance,
Best Regards,

Alice Vago
Segretario Generale

Tel: (+39) 0381 70137 *Mobile:* +39 335 871 5168

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.05.2024
GOVT. OF WEST BENGAL

100

Address: Via Matteotti 4/a 27029 Vigevano (PV) - ITALY
Web: http://www.pisie.it/site/
Email: project@pisie.it

Trattamento dei dati personali ai sensi del Regolamento (UE) 679/2016. I Suoi dati personali vengono trattati con mezzi automatizzati per finalità istituzionali, amministrative e contabili. Titolare del trattamento è P.I.S.I.E..
Le informazioni contenute nella presente comunicazione e i relativi allegati possono essere riservate e sono, comunque, destinate esclusivamente alle persone o alla società sopraindicati. La distribuzione e/o copiatura del documento trasmesso da parte di qualsiasi soggetto diverso dal destinatario è proibita.

Personal data processing in accordance with Regulation (EU) 679/2016. Your personal data are processed by automated means for institutional, administrative and accounting purposes. P.I.S.I.E. is the data controller. The information in this communication and any documents included is confidential and may also be legally privileged. Distribution and/or copying of the document transmitted by any person other than the recipient is prohibited.

AGROGEL DRY FERTILIZER PILOT PLANT KOLKATA - Quotation (1).pdf
1327K

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.05.2024
GOVT. OF WEST BENGAL

101

JANUARY 2024

AGROGEL® PILOT PLANT: INVESTMENT COSTS

ILSA - CLCTA – SOLIDARIDAD - PISIE

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

102

ORGANIC SLOW-RELEASE SOLID FERTILIZER AGROGEL®
Pilot Plant

New Plant in INDIA: TurnKey

Yearly Capacity: 8 kTons (expandable up to 40 kTons)

Capital Cost Estimate - Pilot Unit: 3,5 MM $

Capital Cost Estimate - Plant from Grass Root: not available

Location: Bantala

Space required: 10.000 sqm (approximately)

Electric Power Required: 500 - 600 kW

Feasibility study: 2 months

Timing of design step: 8 months

Machinary installation: 3 months (excluding permissions and building)

Commissioning and start up: 7 months

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

AGROGEL® PRODUCTION PROCESS

The new plant will essentially consist of five interconnected areas:

1. **Storage**: This area will handle the storage of leather waste arriving by trucks from tanneries. Additionally, a thermobaric dynamical hydrolysis (FCH® ILSA process) will be carried out using a spherical autoclave.

2. **Screening and Selection**: In this section, the gelatinous material Agrogel® will undergo a process to remove ferrous metals, plastics, wood, textiles, and other undesired materials.

3. **Drying and Cleaning**: The gelatinous material will then proceed to drying, screening, and cleaning through a series of equipment, including:

- a rotary drum dryer equipped with an air-vein gas burner and a cyclone plus bag filter to treat exhaust gas
- a screen for cooling and dividing the product into three or four grain sizes, depending on market requirements.

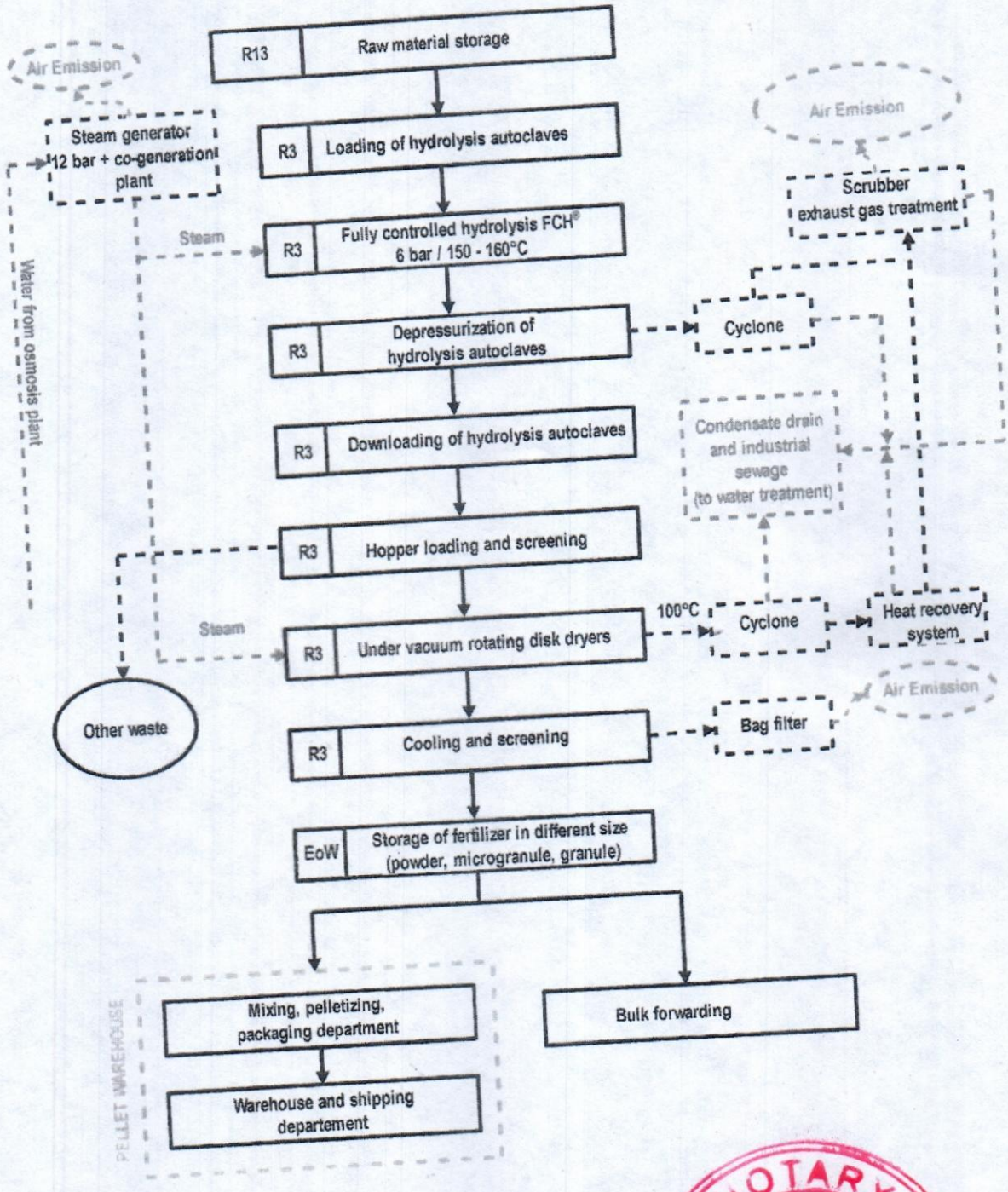
4. **Final Storage**: The dried organic fertilizer Agrogel® (in powder, microgranules, and granules) will be stored in this area.

5. **Packaging and Shipment**: The final step involves packaging the product in sacs and big bags, which will then be palletized. The packaged goods will be loaded into containers or trucks for shipment, or they will be packaged in bags and big bags, ready for the market.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/18
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

104

AGROGEL® FLOW DIAGRAM



NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

105

Feasibility Studies and Conceptual/Preliminary Process Design

- Preliminary Process Design Basis
- Preliminary Single Line Diagram (SLD)
- Preliminary Process Simulation and Heat and Material Balance Data
- Preliminary Process Flow Diagram (PFD)
- Preliminary Equipment List
- Preliminary Major Equipment Conditions of Service List
- Preliminary Plot Plan
- **Preliminary Capital and Operating Cost Estimate (+50% /-30%)**
- Preliminary Summary of Raw Materials and Utility Requirements
- Process Risk Summary
- Facility and Utility List

Basic Engineering Package

- Raw material specifications
- Product specifications
- Critical plant operating parameters
- Available utilities specifications
- Individual unit operations performance requirements
- Process regulatory requirement
- Budget pricing from vendors on major pieces of equipment
- Identification of power source and location
- Pollution Control System Design
- Emission Estimating

Process Engineering

- Process design basis
- Plot Plan
- Material & Energy Balance (M&EB)
- Process Flow Diagram (PFD)
- Process descriptions
- Utility balances and Utility Flow Diagrams (UFD)
- Preliminary Piping & Instrumentation Diagram (P&ID)
- Process control description
- Preliminary line/pipe list
- Preliminary instrument list
- Process equipment list
- Main Equipment process data sheets
- Instrument process data sheets
- Hydraulic design reports
- Electrical Single Line Diagram
- Control System Architecture
- Electrical Items Datasheet
- Electrical Items Sizing Report
- Main Cable List
- Hazard Identification (HAZID)

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Detailed Process Design Package

- General arrangement drawings
- Building requirements
- General description of the project site
- Detailed Mass & Energy Balance
- Budget pricing from vendors on major pieces of equipment
- Relief system design basis
- Relief scenario datasheets and relief valve process datasheets
- Material Selection Diagram (MSD) and piping specifications
- Identification of power source and location
- Process specialty items list
- Raw material and product storage and handling requirements
- Process effluent and emissions summary
- Process risk analysis (PHA, HAZOP, etc.)
- Operating procedures
- Product and in-process QC sampling/testing plan

Cost estimate of +25%/-15%

- Design basis
- Process flow diagram (PFD)
- Process control logic and process control diagram (PCD)
- Capital cost estimate
- Operating cost estimate
- Piping and instrumentation diagrams (P&ID)
- Equipment plot plans
- Utility flow diagrams
- Equipment lists
- Equipment sizing and specifications datasheets
- Pollution Control System Design
- Waste Treatment & Wastewater Treatment System Design
- Waste Recycling & Waste Minimization Process Design
- Emissions estimating
- Process hazards analysis documentation
- Preliminary process operating manuals

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

Detailed Engineering

- PIPING
  - Piping Layout
  - Instrument and Valve List
  - Line List
  - Piping Classes and Valve datasheet
  - Piping isometric drawings
  - Piping Material Take Off
  - Piping and Mechanical installation functional specification
- ELECTRICAL
  - General one line diagram
  - Electrical heat-tracing diagram
  - MV Switchgears - One line diagram
  - LV Switchgears - One line diagram
  - MV Switchgears - data sheet
  - LV Switchgears - data sheet
  - Electrical sizing report
  - Electrical equipments and cable trays Lay-out and sections
  - Lighting & Smal Power Lay-out
  - Earthing Lay-out
  - Electrical installations functional specification
  - Electrical Cable List
  - Electrical Material Take Off
  - Electrical interconnection List
- INSTRUMENTATION
  - Instrument data sheet
  - Instrumentation hook up drawings
  - Instrumentation Material Take Off
  - Instrumentation and cable trays Lay-out and sections
  - Instrumentation Cable List
  - Instrumentation Material Take Off
  - Instrumentation interconnection List
  - Instrumentation loop diagrams
  - Instrument installations functional specification
- AUTOMATION
  - General Block Diagram PLC Network
  - Control and automation phylosophy
  - I/O List
  - Specification of Automation and Control System

Operation Support

- Erection supervision and field engineering
- Control system startup, tuning, optimization
- "Cold" commissioning
- Operating procedures, process documentation
- Operator and technical staff training
- Statistical process control

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

PROJECT COSTS

Step 1 - Feasibility Studies and Conceptual/Preliminary Process Design

2% of the estimated value of the pilot unit*

Step 2 - Basic Engineering Package

3% of the estimated value of the pilot unit (Step 1 mandatory)*

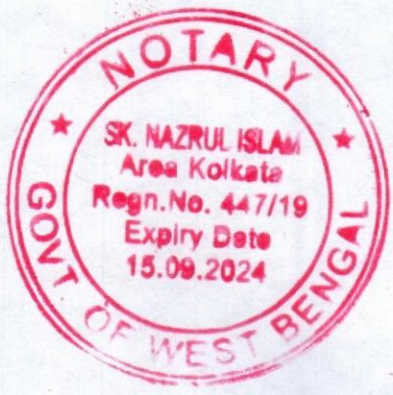
Step 3 - Detailed Process Design Package

5% of the estimated value of the pilot unit (Step 1 and 2 mandatory)*

- Operation Support

5% of the estimated value of the pilot unit*

*excluding ancillary equipment, land and building



BANTALA AGROGEL® PROJECT IMPLEMENTATION SCHEDULE AND COSTS

Yearly Capacity: 8 kTons (expandable up to 40 kTons)

	WORK IMPLEMENTATION	DELIVERY TIME	COST
1	Feasibility Studies	2 Months	44 kEURO
2	Basic Process Design	3 Months	66 kEURO
3	Detailed Process Design Operation Support	3 Months	220 kEURO
4	Machineries	(6 Months)	2200 kEURO
5	Machinery Installation	3 Months	500 kEURO
6	Commissioning/StartUp	7 Months	300 kEURO
	TOTAL	18 Months (EXCLUDING 4)	3330 kEURO

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

O/C. 110 Annexe- A-23

Date: 27.06.2024.
Memo No: CLCTA/MSME&T/2024-25/27-06.

CLC TANNERS ASSOCIATION

(Company incorporated under Sec. 25 of the Companies Act. 1956)
CIN NO :- U91110 WB 2004 NPL 100050

To,
The Principal Secretary to the Government of West Bengal,
MSME&T Dept. Govt. Of West Bengal,
Nodal Officer, Calcutta Leather Complex
Shilpa Sadan, 7th Floor,
No. 4 Abanindranath Tagore Sarani, (Camac St.)
Kolkata-700016

RECEIVED
Contents Not Verified
2
27 JUN 2024
Deptt. of M.S.M.E.&T.
Govt. of West Bengal

Sub: Expert Report entitled *"Comprehensive Comparative Analysis of Documentation and Physical Assessment at Calcutta Leather Complex" of* the School of Water Resources Engineering, Jadavpur University with regard to Effluent Transportation Project.

Ref: Record No e (Minutes) of meeting held on 24-06-2024 pursuant to notice No. 2398(3) MSMET-24011(99)/6/2024 dated 18-06-2024 for considering subject report.

Sir,

The above cited minutes surprisingly does not reflect following although expressed during the course of deliberation by the participants: -

(i) Substantiated findings and recommendation contained in the subject report to the effect that comparatively HDPE pipes is better than the pipe selected for use and there is need of protective bedding for laying such pipe and categorized ETS as exception since it covers vast area of tannery zones exclusively meant for CETP and not general case of sewage drainage network.

ii) Prof. Dr. Pankaj Kumar Roy strongly objected in the meeting against KMDA Engineering Section for treating unofficial interaction with his juniors on the subject report as official and corresponding directly on the subject with School of Water Engineering Jadavpur University and not with the CLCTA who had engaged the institution.

iii) While responding query from the Chair, the Chief Engineer (GAP) of KMDA said that for using HDPE Pipe with protective bedding as recommended in the subject report there will be huge escalation of project cost of 59.00 crores by Rs.15.00 crores so it was not feasible.

iv) Hony General Secretary CLCTA's expression that the original DPR of ETS in CLC was approved by CLRI and the same was placed before the Hon'ble Supreme Court by the State Government while seeking approval for ETS Project Cost inclusive of pumping systems then assessed at Rs.15.00 crores.

v) Deliberation was basically concerning to contamination of underground water and was limited to the point of underground water table showing depth as there was conflicting findings on depth of 5 meters shown by SWID and 1 meter from the surface in subject report. This vital part of deliberation also not recorded in the minutes.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.06.2024
GOVT. OF WEST BENGAL

Continued to Page No: 02

Registered Office :
CETP, Calcutta Leather Complex
Karaidanga, South 24 Parganas
Pin : 743502, West Bengal (INDIA)

Corporate Office :
16A, East Topsia Road
2nd Floor, Kolkata - 700046
West Bengal (INDIA)

Contact us :
: (+91) 9339743306 / 9038132428
: clctanners@gmail.com
: www.calcuttaleathercomplex.in

111

vi) The expression of Hony. General Secretary of CLCTA to the effect that all over the world and also throughout the country wherever CETP and ETS are set up HDPE Pipe are used because this pipe is better and more sustainable and protective than any other pipe for tannery effluent transporting purpose and that the pipe approved by the Hon'ble Supreme Court should not be changed without leave of the Hon'ble Supreme Court.

There is incorrect expression recorded in the minutes attributing to CLCTA which reads "the CLCTA raised doubts about the mode of pipe laying and the specification of pipes selected for use".

Indeed, we have not raised doubts but have affirmatively raised strong objection against deviation in specification of pipe, its radius and mode of laying down and have been insisting to use approved HDPE pipe and lay down with protective bedding since the said pipe was specified in the original approved DPR of existing ETS and DPR of CETP (prepared and approved by UNIDO) as also in the approved DPR of CLC.

For the above reason we had engaged School of Water Resources & Engineering to assess, analysis, survey and carry out several vital tests to ensure that specification of pipe and laying mode thereof for ETS will be sustainable from environmental perception both under and above surface.

You are requested to kindly incorporate above noted note dissensions, statements, objection and expression of the participants of the meeting in its minutes.

Yours faithfully,

Abdul Matin
C.E.O (W.B.C.S. Executive-Retd.)
CLC Tanners Association.

Copy forwarded for information to:

Joint Secretary, MSME&T Dept. Govt. of W.B.
Shilpa Sadan,7th Floor, No. 4 Abanindranath Tagore Sarani,
(Camac St.), Kolkata-700016.

CLC Tanners Association

Chief Executive Officer

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

112

Record Note of meeting held on 24/6/2024 at Silpa Sadan in the matter of proper execution of the Project, "Up-gradation of the Existing ETS connected to CETP Modules 1 to 4 in CLC at Bantala, South 24 Parganas".

In Chair: Sri Rajesh Pandey, Principal Secretary, MSME&T Department

Participants from MSME&T department, Govt of West Bengal

1. Sri Meghnad De, Special Secretary
2. Smt. Maitreyee Ganguly, Joint Secretary
3. Md. Safi Ullah Mufti, Consultant, Project Monitoring Cell
4. Smt. Irittika Mukhopadhyay, Consultant, Project Monitoring Cell

Participants from Jadavpur University

1. Dr Pankaj Kumar Roy, Professor, School of Water Resource Engineering
2. Sri Prasun Banerjee

Participants from KMDA

1. Sri Prantik Ray, Chief Engineer (GAP Sector)
2. Sri Tapabrata Bhowmik, Superintending Engineer
3. Sri Biswajit Paul, Executive Engineer

Participants from the CLC Tanners Association

1. Sri Ramesh Juneja, President, CLCTA
2. Janab Imran Ahmed Khan, Hony. General Secretary, CLCTA
3. Janab Akbar Ali, Advocate of CLCTA

Sri Rajesh Pandey, IAS, Principal Secretary of the MSME &T Department, Govt of West Bengal took the chair and welcomed all participants. He briefly explained that in the interest of the quick growth of the leather industry in Bengal, the department has set up a good number of infrastructural projects in Leather Complex at Bantala over the last few years. KMDA has been the entrusted implementing agency for all the projects. Of late, at the time of implementation of the Project "Up-gradation of the Existing ETS connected to CETP Modules 1 to 4 in CLC at Bantala, South 24 Parganas", the CLCTA raised some doubts about the mode of pipe laying and the specification of pipes selected for use. As such, the Department requested to KMDA to suspend the work since CLCTA had meanwhile approached the Jadavpur University for assessment of the said disputed technical matters. On receiving the report of JU through CLCTA entitled as "Comprehensive Comparative Analysis of documentation & physical assessment at CLC", the same was shared with KMDA with request to submit it observation on it.

The Chair then requested the concerned Chief Engineer, KMDA to share their observation vis-à-vis the points highlighted in the report of JU.

The CE told that the said Project was initially undertaken under the "Indian Footwear, Leather & Accessories Development Programme (IFL&ADP)" of GOI and the DPR of the above Project was duly approved by the DPIIT under the Ministry of Commerce, GoI. Later the DPR was approved by the Finance Deptt., Govt. of West Bengal. He then gave a ppt presentation with clarifications on the technical matters which might not be compromised while execution of the project on ground.

Here, Prof (Dr) Pankaj Kumar Roy, Professor, School of Water Resource Engineering submitted to the Chair that they accepted the request of CLCTA on a bona fide ground and

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

prepared the report based on current ground conditions supported by surveys and test reports. Their primary objective remains to provide unbiased technical expertise for the benefit of social development. It was not directed against any specific organsiation like KMDA associated with the report.

After threadbare discussions, it was decided that a 3-members team comprising Prof.(Dr.) Pankaj Kumar Roy of JU, an expert (senior engineer) from SWID (State Water Investigation Directorate) and Chief Engineer, KMDA would re-examine the following two prime issues and submit views/suggestions/report within next 15 days so that the Project can be taken forward accordingly in proper manner ensuring the interest of the Leather Industry in the long run.

i) Validation of the quality & specification of Pipe as approved in the DPR

ii) Validation of Water Level in CLC for proper materialization of the Project

If the report demands change in specification of pipe, or, modification in the bedding of pipeline, it would be re-submitted to the Finance Dept for concurrence. On the other hand, if it is felt that there is no pressing need for any change, then KMDA will go ahead and complete the project without further delay.

It was reported during the meeting that till date only 94 allottees had applied to WBPCB for NOC for setting up of new tannery units although Deed of Assignment is complete for 148 units. "Show Cause" Letter will be issued to those defaulting units.

There being no other agenda to discuss, the meeting was ended with vote of thanks to and from the Chair.

25/6/2024

(Rajesh Pandey)
Principal Secretary to the
Government of West Bengal

Government of West Bengal
Micro, Small & Medium Enterprises and Textiles Department
Shilpa Sadan (7th Floor), 4, Abanindranath Tagore Sarani (Camac Street), Kolkata-700016

No. 2539/1(3)/MSMET-24011(99)/6/2024 Dated 25-06-2024

Copy forwarded for information to:

1) Dr. Pankaj Kumar Roy, Professor, School of Water-Resources Engineering, Jadavpur University
2) The Chief Engineer, GAP Sector, KMDA.
3) The President, CLCTA/Honv. General Secretary, CLCTA

Yours faithfully,

25/6/2024

OSD & EO Special Secretary to the
Government of West Bengal

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT. OF WEST BENGAL

JADAVPUR UNIVERSITY
SCHOOL OF WATER RESOURCES ENGINEERING
KOLKATA-700 032, INDIA

To,
Abdul Matin
W.B.C.S. (Executive-Retd.)
Chief Executive Officer
CLC Tanners Association

Date: 14th April, 2024

Sub: Initial Study Draft Report of the Comprehensive Studies for Calcutta Lether Complex and Comparative analysis of Project Reports to Provide Solutions for Sustainable Development

Dear Sir,

In reference to your letter with memo CLCTA/Prof. (Dr.) Pankaj Kr. Roy-(J.U.)/2023-24/13-03, we are submitting the initial study report (draft) of the comprehensive studies conducted on the Calcutta Leather Complex. This includes a comparative analysis of project reports aimed at providing sustainable development solutions.

We believe that further in-depth study and field observations are essential to identify a sustainable solution. Therefore, we kindly request that you review the reports and share any observations or feedback you may have. Your guidance and support in this matter would be greatly appreciated.

Please let us know your thoughts at your earliest convenience.

Thanking You
Yours sincerely,

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn.No. 447/19
Expiry Date
15.09.2024
GOVT OF WEST BENGAL

Prof. (Dr.) Pankaj Kumar Roy
Professor & Former Director
School of Water Resources Engineering
Former Dean, Faculty of Interdisciplinary Studies Law and Management
Jadavpur University
Mob: 9433106266
E-mail: pankaj.kroy@jadavpuruniversity.in

Before the National Green Tribunal
Eastern Zone in Kolkata
O.A. No.49/2024/EZ

Ankur Sharma ... Applicant

-vs-

The State of West Bengal & Ors
... Respondents

AFFIDAVIT-IN-OPPOSITION

OF THE RESPONDENT NO.11



AKBAR ALI
Advocate
10, Old Post Office Street
Room No.117 Top Floor
Kolkata-700001
Mob: 7980039063/9831140924